

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Tuesday, August 7, 1990/Sravana 16, 1912 (Saka)

No. 63

11 A. M.

1. Oath or Affirmation

Major D. D. Khanoria and Shri Lal Baboo Rai took oath in Hindi, signed the Role of Members and took their seats in the House.

2. Obituary References

The Speaker made references to the passing away of Shri Harindranath Chattopadhyaya, a member of First Lok Sabha, Shri Devendra Satpathy, a member of Fifth Lok Sabha, Shri C. Nanjappa, a member of Second Lok Sabha, Shri G. N. Dixit, a member of Third Lok Sabha and Shri C. M. Poonacha, a member of Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect of the deceased.

3. Starred Questions

Starred Question Nos. 1—3 were orally answered. Replies to Starred Question Nos. 4—20 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1—74 and 76—234 were laid on the Table.

5. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding failure of the Government to check the unabated rise in prices of essential commodities given notice of by Sarvashri Vasant Sathe, P.C. Thomas, K.S. Rao and Dr. Y.S. Rajasekher Reddy.

Shri Vasant Sathe who secured first place in the ballot then asked

for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed that the leave was granted and directed that the motion would be taken up immediately after laying of papers.

6. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Proclamation (Hindi and English versions) dated the 19th January, 1990 issued by the Governor of Jammu and Kashmir under section 92 of the Constitution of Jammu and Kashmir in relation to the State of Jammu and Kashmir published in Jammu and Kashmir Gazette dated the 19th January, 1990.

(2) (i) A copy of the Proclamation (Hindi and English versions) dated the 18th July, 1990 issued by the President under article 356 of the Constitution in relation to the State of Jammu and Kashmir published in Notification No. G.S.R. 647(E) in Gazette of India dated the 18th July, 1990 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 18th July, 1990 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 648(E) in Gazette of India dated the 18th July, 1990.

(3) A copy of the Report (Hindi and English versions) dated the 3rd July, 1990 of the Governor of Jammu and Kashmir.

(4) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution :—

(i) The Indian Council of World Affairs Ordinance, 1990 (No. 2 of 1990) promulgated by the President on 30th June, 1990.

(ii) The Armed Forces (Jammu and Kashmir) Special Powers Ordinance, 1990 (No. 3 of 1990) promulgated by the President on the 5th July, 1990.

(iii) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990 (No. 4 of 1990) promulgated by the President on the 30th July, 1990.

(iv) The Conservation of Foreign Exchange and Prevention of

Smuggling Activities (Amendment) Ordinance, 1990 (No. 5 of 1990) promulgated by the President on the 30th July, 1990.

5. A copy of the Draft Notification No. 12(3)/90-SSI(P) (Hindi and English versions) specifying the requirements mentioned in the Table annexed to the Notification which shall be complied with by the industrial undertakings to enable them to be regarded, as an ancillary, or a small scale industrial undertaking for the purpose of the Industries (Development and Regulation) Act, 1951 under sub-section (3) of section 11B of the said Act.
6. A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989 :—
 - (i) The Railway Accidents (Compensation) Rules, 1990 published in Notification No. G.S.R. 552(E) in Gazette of India dated the 7th June, 1990.
 - (ii) The Railways (Extent of Monetary Liability and Prescription of Percentage Charge) Rules, 1990 published in Notification No. G.S.R. 557(E) in Gazette of India dated the 7th June, 1990.

7. Adjournment motion — Negatived

At 12.33 P.M. Shri Vasant Sathe moved the following motion:—

“That the House do now adjourn.”

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.05 P.M.)

The following members took part in the debate:—

- (1) Shri Bhabani Shankar Hota
- (2) Shri Jaswant Singh
- (3) Shri H.K.L. Bhagat
- (4) Shri Amal Datta
- (5) Shri Surya Narain Yadav
- (6) Shri Rajiv Gandhi
- (7) Shri A. Asokaraj
- (8) Prof. Vijay Kumar Malhotra
- (9) Shri Bhogendra Jha
- (10) Prof. Madhu Dandavate

Shri Vasant Sathe replied to the debate.

On the motion, the House divided, Ayes *117; Noes *202. The motion was accordingly negated.

8. Statement by Prime Minister

The Prime Minister made a statement regarding Decisions on the Mandal Commission Report.

• 9. Government Bill — motion for introduction held over

The Rubber (Amendment) Bill, 1990.

The motion for leave to introduce the Bill moved by Shri Arangil Shreedharan was held over.

10. Report of Business Advisory Committee

Dr. Laxminarayan Pandey presented the Thirteenth Report of Business Advisory Committee.

7.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th August, 1990)

K. C. RASTOGI,
Additional Secretary.

* Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 8, 1990/Sravana 17, 1912 (Saka)

No. 64

11 A.M.

1. Starred Questions

Starred Question Nos. 21 and 22 were orally answered, Replies to Starred Question Nos. 24 and 26-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 235—240, 242—247, 249—285, 287—289, 291—299, 301—305, 307—329, 331—394 and 396—467 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table :—

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1988-89 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1988-89 together with Audit Report thereon,

under sub-section (4) of section 25 of the Delhi Development Act, 1957.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the year 1989-90 under section 26 of the National Capital Region Planning Board Act, 1985.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Dock Workers (Safety, Health and Welfare) Act, 1986:—
 - (i) The Dock Workers (Safety, Health and Welfare) Rules, 1990 published in Notification No. G.S.R. 79(E) in Gazette of India dated the 16th February, 1990.
 - (ii) The Dock Workers (Safety, Health and Welfare) Regulations, 1990 published in Notification No. G.S.R. 80(E) in Gazette of India dated the 16th February, 1990.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Notification No. S.O. 437(E) (Hindi and English versions) published in Gazette of India dated the 2nd June, 1990 constituting the Cauvery Water Disputes Tribunal issued under section 4 of the Inter-State Water Disputes Act, 1956.
- (9) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority for the year 1988-89 along with Audited Accounts.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1988-89.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1988-89.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

4. Assent to Bills

(i) Additional Secretary laid on the Table the following seven Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Appropriation (No. 2) Bill, 1990
- (2) The Finance Bill, 1990
- (3) The Union Duties of Excise (Distribution) Amendment Bill, 1990
- (4) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990
- (5) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990
- (6) The President's Emoluments and Pension (Amendment) Bill, 1990
- (7) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1990

(ii) Additional Secretary also laid on the Table copies duly authenticated by the Secretary-General of Rajya Sabha, of the

following three Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Gold (Control) Repeal Bill, 1990
- (2) The Constitution (Sixty-fifth Amendment) Bill, 1990
- (3) The Constitution (Sixty-sixth Amendment) Bill, 1990

5. Statements by Ministers

- * (1) The Minister of Home Affairs made a statement regarding caste clashes which took place in Panwari Village in Agra District (U.P.) in June, 1990.
- (2) The Minister of External Affairs laid on the Table the statement regarding:—
 - (i) Position of Indians in Kuwait; and
 - (ii) Developments in Pakistan.
- ** (3) The Minister of Railways made a statement regarding non-inter locked working of Sahibabad station.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.25 P.M.)

6. Motion regarding Thirteenth Report of Business Advisory Committee

Dr. Laxminarayan Pandey moved the following motion:—

“That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 7th August, 1990.”

The motion was adopted.

7. Government Bills — Introduced

(1) The Rubber (Amendment) Bill, 1990

The motion for leave to introduce the Bill moved by Shri Arangil Shreedharan on the 7th August, 1990 was opposed. The motion was adopted and the Bill was introduced.

(2) The Armed Forces (Jammu and Kashmir) Special Powers Bill, 1990

The motion for leave to introduce the Bill moved by Shri Mufti

* At 2.46 P.M.

** At 6 P.M.

Mohammed Sayeed was opposed. The motion was adopted and the Bill was introduced.

8. Statement regarding Ordinance — Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Armed Forces (Jammu and Kashmir) Special Powers Ordinance, 1990, was laid on the Table

9. Matter Under Rule 377

- (1) Smt. Basavarajeshwari raised a matter regarding need to declare Bangalore-Tellicherry road a National Highway.
- (2) Smt. Uma Gajapathi Raju raised a matter regarding need to set up LPG distribution net work in Araku and Anantgiri regions of Vishakhapatnam.
- (3) Shri Prakash Koko Brahmhatt raised a matter regarding need to provide more coal to save ceramic and sanitary-ware manufacturing units in Gujarat.
- (4) Shri Dasai Choudhary raised a matter regarding need for early resumption of work on the dam over Kosi river between Darjiyan and Fuhiyan in Bihar.
- (5) Smt. Sumitra Mahajan raised a matter regarding need to increase the quota of essential commodities for Madhya Pradesh.
- (6) Shri Tej Narain Singh raised a matter regarding need to take relief measures for the flood affected people in Bihar.
- (7) Shri Amar Roypradhan raised a matter regarding need to drop the proposal of leasing out Tinbigha corridor to Bangladesh.
- (8) Shri K.V. Thomas raised a matter regarding need to reduce the price of rice and also increase the rice quota for Public Distribution System in Kerala.

10. Government Bill — Under Consideration

The National Commission for Women Bill, 1990

Discussion on the motion for consideration of the Bill moved by Shrimati Usha Sinha and an amendment thereto moved on 30th May, 1990 continued.

The following members took part in the debate:—

- (1) Shri Harish Rawat
- (2) Smt. Subhasini Ali
- (3) Smt. Sumitra Mahajan
- (4) Shri Vishwanath Pratap Singh
- (5) Kumari Mayawati
- (6) Smt. Uma Gajapathi Raju

The discussion was not concluded.

11. Discussion Under Rule 193

Shri Ramashray Prasad Singh raised a discussion on the continued atrocities on Scheduled Castes and Scheduled Tribes in the country.

The following members took part in the debate:—

- (1) Shri Jagpal Singh
- (2) Ch. Multan Singh
- (3) Shri Kalka Das
- (4) Shri Ram Sajiwan
- (5) Shri Shopat Singh Makkasar

The discussion was not concluded.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th August, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Thursday, August 9, 1990/Sravana 18, 1912 (Saka)

No. 65

11 A.M.

1. Reference by Speaker

The Speaker made a reference to the 48th anniversary of the 'Quit India' Movement launched on that day in 1942 under the leadership of Mahatma Gandhi and paid homage to the martyrs who sacrificed their lives for the freedom of the motherland.

He also made a reference to the 45th anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, Members stood in silence for a short while in memory of the martyrs of freedom movement and victims of the atomic holocaust.

2. Starred Questions

Starred Question Nos. 41-44 were orally answered. Replies to Starred Question Nos. 45-60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 468-503, 505-684 and 686-704 were laid on the Table.

4. Submissions

In response to submissions made by Members, the Minister of External Affairs made a statement in regard to the position of Indians in Kuwait.

The Minister made another statement at 6.26 P.M. informing the House of the latest position of Indians in Kuwait.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indo-Tibetan Border Police (Office Combatant-Non-Gazetted) Cadre Recruitment (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 326 in Gazette of India dated the 26th May, 1990 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (2) A copy of the Merchant Shipping (Continuous Discharge Certificate) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 312 in Gazette of India dated the 19th May, 1990 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

6. Report of the Committee on Private Members' Bills and Resolutions

SHRI SHIVRAJ V. PATIL presented the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of Estimates Committee

SHRI JASWANT SINGH presented the following Reports :—

- (i) First Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 76th Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs — Lakshadweep.
- (ii) Fourth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations

contained in the 70th Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs — Rehabilitation of Migrants from East Bengal.

8. Statement by Minister

The Minister of Home Affairs made a statement regarding assault on nuns of the St. Mary's Convent School, Gajraula (Moradabad District), Uttar Pradesh.

(Lok Sabha adjourned at 1.55 P.M. and re-assembled at 2.59 P.M.)

9. Matters Under Rule 377

- (1) Shri P.R. Kumaramangalam raised a matter regarding need for expeditious implementation of the scheme regarding development of small towns in Salem, Tamil Nadu.
- (2) Shri Balasaheb Vikhe Patil raised a matter regarding need to revise the early crushing incentive scheme for the sugar industry.
- (3) Shri Hari Shankar Mahale raised a matter regarding need to declare Malegaon region in Maharashtra as 'Draught affected area.'
- (4) Shri Keshri Lal raised a matter regarding need to provide adequate compensation to the families of the students of Chandra Shekhar Agriculture University, Kanpur, killed by terrorists in Patiala in November, 1989.
- (5) Prof. Prem Kumar Dhumal raised a matter regarding need to stop the policy of recruitment in Armed Forces on the basis of population in each State.
- (6) Prof. Satyagopal Mishra raised a matter regarding need to withdraw the restriction of booking Betel baskets at Howrah railway Station.
- (7) Shri Ram Krishna Yadav raised a matter regarding need to convert Shahgunj-Mahu metre gauge railway line into broad gauge.
- (8) Shri K.D. Sultanpuri raised a matter regarding need to fix the support price of apple and other fruits produced in Himachal Pradesh.

10. Government Bill—Passed

The National Commission for Women Bill, 1990

Discussion on the motion for consideration of the Bill moved by Shrimati Usha Sinha and an amendment thereto moved on 30th May, 1990, continued.

The following members took part in the debate:—

- (1) Shri Dalpat Singh Paraste
- (2) Smt. Geeta Mukherjee
- (3) Prof. N.G. Ranga
- (4) Smt. Vasundhara Raje
- (5) Shri Girdharilal Bhargava
- (6) Smt. Basavarajeswari
- (7) Kumari Umabharti
- (8) Shri Hemendra Singh Banera
- (9) Smt. Chennupati Vidya
- (10) Shri G.M. Banatwalla
- (11) Shri Gumanmal Lodha
- (12) Shri K.R. Narayanan
- (13) Prof. Malini Bhattacharya
- (14) Shri Ram Krishna Yadav
- (15) Smt. J. Jamuna
- (16) Shri Palai K.M. Mathew
- (17) Shri Rameshwar Prasad
- (18) Shri P.C. Thomas

Shri Ram Vilas Paswan replied to the debate.

Amendment for circulation of Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted, as amended.

Clauses 7 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 15 were adopted.

Clauses 16 and 17 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill, as amended, was passed.
7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th August, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Friday, August 10, 1990 / Sravana 19, 1912 (Saka)

No. 66

11.01 A.M.

1. Starred Questions

Starred Question Nos. 61, 62, 64 and 66—68 were orally answered. Replies to Starred Question Nos. 63, 65 and 69—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 705—716, 718—728, 730—740, 742—750, 752—795, 797—823, 825—837, 839—841, 843—848, 850—900 and 902—937 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. 282/1/MT/90 (Hindi and English versions) published in Gazette of India dated the 6th June, 1990 making certain corrections in the Hindi version of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (2) A copy of the National Mineral Policy for non-fuel and non-atomic minerals (Hindi and English versions).

(3) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—

- (i) The Exports (Control) Twelfth Amendment Order, 1989 published in Notification No. S.O. 646(E) in Gazette of India dated the 18th August, 1989.
- (ii) The Exports (Control) Thirteenth Amendment Order, 1989 published in Notification No. S.O. 657(E) in Gazette of India dated the 22nd August, 1989.
- (iii) The Exports (Control) Fourteenth Amendment Order, 1989 published in Notification No. S.O. 757(E) in Gazette of India dated the 26th September, 1989.
- (iv) The Exports (Control) Seventeenth Amendment Order, 1989 published in Notification No. S.O. 830(E) in Gazette of India dated the 18th October, 1989.
- (v) The Exports (Control) Eighteenth Amendment Order, 1989 published in Notification No. S.O. 845(E) in Gazette of India dated the 23rd October, 1989.
- (vi) The Exports (Control) Twenty-first Amendment Order, 1989 published in Notification No. S.O. 939(E) in Gazette of India dated the 9th November, 1989.
- (vii) The Exports (Control) Twenty-second Amendment Order, 1989 published in Notification No. S.O. 988(E) in Gazette of India dated the 6th December, 1989.
- (viii) The Exports (Control) Twenty-fourth Amendment Order, 1989 published in Notification No. S.O. 1060(E) in Gazette of India dated the 20th December, 1989.
- (ix) The Exports (Control) Third Amendment Order, 1990 published in Notification No. S.O. 76(E) in Gazette of India dated the 24th January, 1990.
- (x) The Exports (Control) Fourth Amendment Order, 1990 published in Notification No. S.O. 113(E) in Gazette of India dated the 1st February, 1990.
- (xi) The Exports (Control) Seventh Amendment Order 1990

- published in Notification No. S.O. 272(E) in Gazette of India dated the 30th March, 1990.
- (xii) The Exports (Control) Thirteenth Amendment Order, 1990 published in Notification No. S.O. 458(E) in Gazette of India dated the 5th June, 1990.
- (xiii) The Exports (Control) Fifteenth Amendment Order, 1990 published in Notification No. S.O. 464(E) in Gazette of India dated the 7th June, 1990.
- (4) A copy of the Annual Accounts* (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1988-89 together with Audit Report thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O. 380(E) published in Gazette of India dated the 11th May, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*.
 - (ii) G.S.R. No. 476(E) published in Gazette of India dated the 14th May, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
 - (iii) S.O. 414(E) published in Gazette of India dated the 28th May, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.
 - (iv) S.O. 511(E) published in Gazette of India dated the 26th June, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Australian Dollars into Indian currency or *vice-versa*.
 - (v) S.O. 513(E) published in Gazette of India dated the 27th June, 1990 together with an explanatory memorandum regarding revised rates of exchange for conversion of

* Annual Report was laid on the Table of Lok Sabha on 16th March, 1990.

certain foreign currencies into Indian currency or *vice-versa*.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 596(E) published in Gazette of India dated the 22nd June, 1990 together with an explanatory memorandum providing for rebate of duty paid on any excisable goods.
 - (ii) G.S.R. 655(E) published in Gazette of India dated the 23rd July, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on tea shall not be required to be paid during the period from 28th February, 1986 to 1st January, 1989.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
- (i) The Life Insurance Corporation of India Class III and Class IV Employees (Promotion) (Amendment) Rules, 1990 published in Notification No. G.S.R. 462(E) in Gazette of India dated the 30th April, 1990.
 - (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1990 published in Notification No. G.S.R. 509(E) in Gazette of India dated the 24th May, 1990 together with a corrigendum thereto published in Notification No. G.S.R. 628(E) in Gazette of India dated the 10th July, 1990.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
- (i) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1990

published in Notification No. S.O. 405(E) in Gazette of India dated the 24th May, 1990.

- (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 1990 published in Notification No. S.O. 478(E) in Gazette of India dated the 13th June, 1990.
- (9) A copy of the National Savings Scheme (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 597(E) in Gazette of India dated the 22nd June, 1990 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (10) A copy of the Notification No. S.O. 495(E) (Hindi and English versions) published in Gazette of India dated the 19th June, 1990 notifying that during the year 1990-91, subscriptions made to the Public Provident Fund and balances at the credit of the subscribers shall bear interest at the rate of twelve per cent per annum issued under section 5 of the Public Provident Fund Act, 1968.
- (11) A copy of the Foreign Exchange Conservation (Travel) Tax (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 386 in Gazette of India dated the 2nd June, 1990 under section 105 of the Finance Act, 1987.
- (12) A copy of the Notification No. G.S.R. 252 (Hindi and English versions) published in Gazette of India dated the 28th April, 1990 making certain amendments in Notification No. G.S.R. 814 dated the 20th August, 1981 issued under sub-section (1) of section 15 of the Foreign Exchange Regulation Act, 1973.
- (13) A statement (Hindi and English versions) indicating the results of market loans floated in June, 1990.
- (14) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1989-90 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

- (15) A copy of the Consolidated Report (Hindi and English versions) on the working of Regional Rural Banks for the year ended the 31st March, 1989.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1988-89 under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Delhi Financial Corporation for the year 1988-89 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1988-89.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Annual Reports (Hindi and English versions):—
- (i) Report of the Gaur Gramin Bank, Malda, for the year 1988-89 together with Accounts and the Auditor's Report thereon.
- (ii) Report of the Kosi Kshetriya Gramin Bank, Purnia, for the period from 1st January, 1988 to 31st March, 1989 together with Accounts and the Auditor's Report thereon.

4. Reports of Estimates Committee

SHRI JASWANT SINGH presented the following Reports :—

- (i) Second Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 80th Report of the Committee (Eighth Lok Sabha) on the Ministry of Surface Transport
— Dredging Operations in Major Ports.
- (ii) Third Report (Hindi and English versions) of Estimates Committee on action taken by Government on the

recommendations contained in the 79th Report of the Committee (Eighth Lok Sabha) on the Ministry of Health and Family Welfare (Department of Health) — All India Institute of Medical Sciences.

5. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the 16th and 17th August, 1990.

6. Calling Attention

SHRIMATI GEETA MUKHERJEE called the attention of the Minister of Health and Family Welfare to the situation arising out of agitation by employees of the All India Institute of Medical Sciences causing hardship to the patients and the steps taken by the Government to resolve the issues involved.

The Minister of State for Health and Family Welfare made a statement in regard thereto.

Clarificatory question was asked by Smt. Geeta Mukherjee. Questions from other Members were held over to 16th August, 1990.

7. Matters under rule 377

- (1) Shri Mullappally Ramachandran raised a matter regarding need to take steps to improve the lot of coffee growers.
- (2) Shri S. Krishna Kumar raised a matter regarding need to construct a bye-pass for the National Highway No. 47 in Quilon town in Kerala.
- (3) Shri Gopinath Gajapathy raised a matter regarding need to desilt Ansupa lake in Orissa.
- (4) Dr. Venkatesh Kabde raised a matter regarding need to construct FCI godowns in several districts of Marathwada, Maharashtra.
- (5) Shri Janardan Tiwari raised a matter regarding need to deal firmly with organisations indulging in anti-national activities in the country particularly in eastern region.
- (6) Shri Sanat Kumar Mandal raised a matter regarding need to take steps to revamp the jute industry in West Bengal.

(7) Shri Anadi Charan Das raised a matter regarding need to take steps to uproot corruption prevailing in our society.

8. Discussion under Rule 193

Discussion on the continued atrocities on Scheduled Castes and Scheduled Tribes in the country, raised by Shri Ramashray Prasad Singh on the 8th August, 1990, continued.

The following members took part in the debate :—

- (1) Kumari Mayawati
- (2) Shri R.N. Rakesh
- (3) Shri Satya Narayan Jatiya
- (4) Shri Yamuna Prasad Shastri
- (5) Shri Ramjilal Suman
- (6) Shri Amar Roypradhan (*Speech Unfinished*)

The discussion was not concluded.

9. Motion Regarding Seventh Report of the Committee on Private Member's Bills and Resolutions

Shri Rameshwar Prasad moved the following motion :—

“That this House do agree with the Seventh Report of the Committee on Private Member's Bills and Resolutions presented to the House on the 9th August, 1990.”

The motion was adopted.

10. Private Members' Bills — Introduced

- (1) The Constitution (Amendment) Bill, 1990, (*Insertion of new article 23A, 23B and 23C*), by Shrimati Basavarajeswari.
- (2) The Constitution (Amendment) Bill, 1990, (*Amendment of Tenth Schedule*), by Shrimati Basavarajeswari.
- (3) The Providing of Free Medical and Technical Education Bill, 1990, by Shrimati Basavarajeswari.
- (4) The Doctors and Engineers (Banning of Migration to Foreign Countries) Bill, 1990, By Shrimati Basavarajeswari.
- (5) The Constitution (Amendment) Bill, 1990, (*Amendment of articles 341 and 342*), by Shri Ramlal Rahi.

- (6) **The Declaration of Assets by Civil Servants Bill, 1990, by Shri K. Ramamurthy.**
- (7) **The Indian Penal Code (Amendment) Bill, 1990, (*Insertion of new Chapter VB*), by Shri K. Ramamurthy.**
- (8) **The Constitution (Amendment) Bill, 1990, (*Insertion of new article 48B, etc.*), by Shri K. Ramamurthy.**
- (9) **The Representation of the People (Amendment) Bill, 1990, (*Amendment of section 8, etc.*), by Shri Mullappally Ramachandran.**
- (10) **The Council for Environment Protection Bill, 1990, by Shri Mullappally Ramachandran.**
- (11) **The Crop Insurance Bill, 1990, by Shri Balasaheb Vikhe Patil.**
- (12) **The Public Interest Litigation Bill, 1990, by Dr. P. Vallal Peruman.**
- (13) **The Scheduled Castes and Scheduled Tribes (Recognition of Welfare Associations) Bill, 1990, by Dr. P. Vallal Peruman.**
- (14) **The Old Age Pension and Rehabilitation Bill, 1990, by Shri Balasaheb Vikhe Patil.**
- (15) **The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1990, (*substitution of new section for section 3, etc.*) by Shri Balasaheb Vikhe Patil.**
- (16) **The Right to Reply in the Press Bill, 1990, by Shri V.N. Gadgil.**
- (17) **The Abolition of Capital Punishment Bill, 1990, by Shri Yamuna Prasad Shastri.**
- (18) **The Prevention of Social Disabilities Bill, 1990, by Shri Kashiram Rana.**
- (19) **The Advocates' Welfare Fund Bill, 1990, by Shri Kashiram Rana.**
- (20) **The Indian Penal Code (Amendment) Bill, 1990 (*Amendment of section 376*), by Shri Kashiram Rana.**

- (21) **The Rehabilitation of Victims of Terrorism Bill, 1990**, by Prof. K.V. Thomas.
- (22) **The High Court at Bombay (Establishment of a Permanent Bench at Kolhapur) Bill, 1990**, by Shri Nanasahcb Udaysingrao Gaikwad.
- (23) **The Constitution (Amendment) Bill, 1990** (*Omission of article 370*), by Shri Kashiram Rana.
- (24) **The Constitution (Amendment) Bill, 1990** (*Substitution of new Schedule for Eighth Schedule*), by Shri Satyagopal Misra.
- (25) **The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1990** (*Amendment of the Schedule*), by Shri K.S. Rao.
- (26) **The Freedom of Religion Bill, 1990**, by Shri Yadvendra Dutt.
- (27) **The Constitution (Amendment) Bill, 1990** (*Amendment of article 29, etc.*), by Shri Sudhir Giri.
- (28) **The Architects (Amendment) Bill, 1990** (*Amendment of section 25*), by Shri Harish Rawat.
- (29) **The Constitution (Amendment) Bill, 1990** (*Amendment of article 335*), by Shri Harish Rawat.
- (30) **The Provision of Employment Bill, 1990**, by Prof. Mahadeo Shiwankar.
- (31) **The Forest (Conservation) Amendment Bill, 1990** (*Amendment of section 2, etc.*), by Prof. Mahadeo Shiwankar.
- (32) **The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1990**, by Prof. Mahadeo Shiwankar.
- (33) **The Constitution (Amendment) Bill, 1990**, (*Insertion of new article 31*), by Prof. Mahadeo Shiwankar.
- (34) **The Constitution (Amendment) Bill, 1990** (*Amendment of article 311*), by Shri Chitta Basu.
- (35) **The Essential Services Maintenance (Repeal) Bill, 1990**, by Shri Chitta Basu.
- (36) **The Farmers and Agricultural Workers Benefit Fund Bill, 1990**, by Shri Tej Narain Singh.

- (37) *The Constitution (Amendment) Bill, 1990 (Amendment of article 48 etc.)*, by Shri Gumanmal Lodha.
- (38) *The Constitution (Amendment) Bill, 1990 (Amendment of Eighth Schedule)*, by Shri Gumanmal Lodha.
- * (39) *The Architects (Amendment) Bill, 1990 (Amendment of section 25)*, by Shri P. R. Kumaramangalam.
- * (40) *The Curtailment of Expenditure on Marriages Bill, 1990*, by Shri Prakash Koko Brahmhatt.
- * (41) *The Ceiling on Income Bill, 1990*, by Shri Prakash Koko Brahmhatt.
- * (42) *The Constitution (Amendment) Bill, 1990 (Amendment of article 124, etc.)*, by Shri Prakash Koko Brahmhatt.
- * (43) *The Child Welfare Bill, 1990*, by Shri Prakash Koko Brahmhatt.
- 11. Private Member's Bill — Withdrawn**

The Youth Bill, 1990 by Shri Hannan Mollah

Further discussion on the motion for consideration of the Bill and amendments thereto moved on the 26th April, 1990, continued.

The following members took part in the debate:—

- (1) Shri Tej Narain Singh
- (2) Shri Mandhata Singh
- (3) Shri Jagpal Singh
- (4) Shri Ram Kishan Yadav
- (5) Shri M.S. Pal
- (6) Shri K.S. Rao
- (7) Shri Santosh Kumar Gangwar
- (8) Shri Kusuma Krishnamurthy
- (9) Shri Chimanbhai Mehta

Shri Hannan Mollah replied to the debate.

Both the amendments moved by Shri Yuvraj were negatived.

The Bill was withdrawn by leave of the House.

12. Private member's Bill — Under Consideration

The Grains Board Bill, 1990, by Shri Yadvendra Dutt

The motion for consideration of the Bill was moved by Shri Yadvendra Dutt. His speech was not concluded.

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th August, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Thursday, August 16, 1990 / Sravana 25, 1912 (Saka)

No. 67

11 A.M.

1. Reference by Speaker

The Speaker made a reference to successful test-firing of surface-to-air missile 'Akash'. The House joined him in congratulating scientists for the magnificent achievement.

2. Starred Questions

Starred Question Nos. 102, 103, 106 and 107 were orally answered. Replies to Starred Question Nos. 101, 104, 105 and 108—122 were laid on the Table.

Replies to Starred Question Nos. 81—100 listed for 13 August, 1990 were also laid on the Table, as the sitting fixed for that day was cancelled.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1173—1319 and 1321—1413 were laid on the Table.

Replies to Unstarred Question Nos. 938—971, 973—986, 988—1083, 1085—1109, 1111—1122, 1124—1132 and 1134—1172 listed for the 13 August, 1990 were also laid on the Table.

4. Submissions

In response to submissions made by Members:

- (1) The Minister of Surface Transport made a statement in regard to the position of Indians in Kuwait, and
- (2) The Minister of Home Affairs made a statement in regard to bomb explosion which occurred in Delhi on 14th August, 1990.

5. Papers laid on the Table.

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 574(E) in Gazette of India dated the 15th June, 1990 under sub-section (5) of section 7 of the Indian Telegraph Act, 1985.
- (2) A copy, each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1988-89.
 - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Minister during the various sessions of Lok Sabha:—

<ol style="list-style-type: none"> (i) Statement No. XXVIII— Fifth Session, 1986 (ii) Statement No. XXV — Sixth Session, 1986 (iii) Statement No. XXIII — Seventh Session, 1986 (iv) Statement No. XXIII — Eighth Session, 1987 (v) Statement No. XX — II Part of Eighth Session, 1987 	}	Eighth Lok Sabha
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(vi) Statement No. XIX	— Ninth Session, 1987	} Eighth Lok Sabha
(vii) Statement No. XVII	— Tenth Session, 1988	
(viii) Statement No. XIII	— Eleventh Session, 1988	
(ix) Statement No. X	— Twelfth Session, 1988	
(x) Statement No. IX	— Thirteenth Session, 1989	
(xi) Statement No. VI	— Fourteenth Session, 1989	
(i) Statement No. IV	— First Session, 1989	} Ninth Lok Sabha
(ii) Statement No. III	— Second Session, 1990	

6. Reports of Estimates Committee

SHRI HANNAN MOLLAH presented the following Reports:—

- (i) Eighth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 82nd Report of the Committee (Eighth Lok Sabha) on the Ministry of Information and Broadcasting—AIR and Doordarshan.
- (ii) Tenth Report (Hindi and English versions) of Estimates Committee on action taken by Government of the recommendations contained in the 83rd Report of the Committee (Eighth Lok Sabha) on the Ministry of Information and Broadcasting—Films Division.

7. Motion for Election to Committee

SHRI BASUDEB ACHARIA moved the following motions:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee ending on 30 April, 1991 *vice* Shri Virendra Verma ceased to be a member of Rajya Sabha on his appointment as a Governor and Dr. G. Vijaya Mohan Reddy resigned from

the Committee and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(Lok Sabha adjourned at 1.55 P.M. and re-assembled at 3.04 P.M.)

8. Calling Attention

Clarificatory questions were asked on the statement made by the Minister of State for Health and Family Welfare on 10 August, 1990 regarding the situation arising out of the agitation by employees of the All India Institute of Medical Sciences.

The Minister of State for Health and Family Welfare replied.

9. Supplementary Demands for Grants (General) —1990-91

Prof. Madhu Dandavate presented a statement of (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1990-91.

10. Government Bills—Introduced

- (1) *The Constitution (Seventy-third Amendment) Bill, 1990 (Amendment of the Ninth Schedule):*

The motion for leave to introduce the Bill moved by Shri Sharad Yadav was opposed. The motion was adopted and the Bill was introduced.

- (2) *The Multi-State Co-operative Societies (Amendment) Bill, 1990.*

11. Matters under Rule 377

(1) Shri Janak Raj Gupta raised a matter regarding need to provide adequate facilities to the migrants from Kashmir.

(2) Smt. Uma Gajapathi Raju raised a matter regarding need to set up a National Institute at Visakhapatnam to study cyclone behaviour and suggest remedial measures.

(3) Shri Nandi Yellaiah raised a matter regarding need to set up a low power T.V. Transmitter at Siddipet in Medak district, Andhra Pradesh.

(4) Shri Yamuna Prasad Shastri raised a matter regarding burn-

ing of women belonging to SC/ST community by dacoits in Riva district, Madhya Pradesh.

(5) Shri Chhaviram Argal raised a matter regarding need to lay broad gauge railway line between Etawah and Bhind-Gwalior-Sheopur via Kota.

(6) Shri Shopat Singh Makkasar raised a matter regarding need to declare support price of *Gawar* and *Moth*.

(7) Shri Ashok Anantrao Deshmukh raised a matter regarding need to enquire into the incident of land slide at Neelkanth, Rishikesh and pay adequate compensation to the families of persons killed therein.

(8) Shri Ram Lal Rahi raised a matter regarding need to close Rajneesh Ashram at Pune.

(9) Shri Dasai Choudhary raised the matter regarding need to construct Sakri-Hasanpur railway line.

12. Discussion under Rule 193

Discussion on the continued atrocities on Scheduled Castes and Scheduled Tribes in the country, raised by Shri Ramashray Prasad Singh on the 8th August, 1990, continued.

The following members took part in the debate:—

- (1) Shri Amar Roypradhan
- (2) Shri Chand Ram
- (3) Shri Ramlal Rahi
- (4) Shri Harish Rawat
- (5) Shri Ram Krishna Yadav
- (6) Shri Sontosh Mohan Dev
- (7) Shri Hari Shankar Mahale
- (8) Shri Dasai Choudhary
- (9) Shri Hemendra Singh Banera
- (10) Dr. Bengali Singh
- (11) Shri Gopi Nath Gajapathi
- (12) Shri Prem Pradeep
- (13) Shri Chhedi Paswan
- (14) Shri Ram Dhan

Shri Mufti Mohammed Sayeed replied to the discussion.

The discussion was concluded.

***13. Statutory Resolutions—Under Consideration**

(1) Shri Mufti Mohammed Sayeed moved the following Resolution:—

“That this House approves the proclamation issued by the President on the 18th July, 1990 under article 356 of the Constitution in relation to the State of Jammu and Kashmir.”

The discussion was not concluded.

(2) Shri Jaswant Singh moved the following Resolution:

“That this House disapproves of the Armed Forces (Jammu and Kashmir) Special Powers Ordinance, 1990 (Ordinance No. 3 of 1990) promulgated by the President on the 5th July, 1990.”

His speech was not concluded.

The discussion was not concluded.

***14. Government Bill—Under Consideration**

The Armed Forces (Jammu and Kashmir) Special Powers Bill, 1990

The motion for consideration of the Bill was moved by Shri Mufti Mohammed Sayeed.

The discussion was not concluded.

15. Report of Business Advisory Committee

Shri P. Upendra presented the Fourteenth Report of Business Advisory Committee.

16. Intimation Regarding Arrest/Remand/Lodgement of Members

(1) The Deputy Speaker informed the House that the following teleprinter messages dated 14th and 15th August, 1990, addressed to the Speaker; Lok Sabha, by the Superintendent of Police, Dharmapuri, Tamil Nadu were received on 14th and 15th August, 1990:—

(i)

“Today (14-8-1990) at 11.10 hours near Rajagopal Park in Dharmapuri Town, Tamil Nadu, Shri M.G. Sekhar, M.P. and 14 others formed themselves into an unlawful assembly for violating police regulatory orders and took out a procession and attempted to set fire to the kerosene-drenched effigies of the Chief Minister, Tamil Nadu and AIADMK Faction Leader in

* Discussed together.

the crowded public place. The M.P. and 14 others have been arrested on 14-8-90 at 11.10 hours. A case in B1 Police Station Dharmapuri, Crime No. 769/90 under sections 147, 188, 285 IPC read with section 7(1)(A) Criminal Law Amendment Act has been registered against them.”

(ii)

“Shri M.G. Sekhar, M.P. has been remanded to judicial custody today on 14-8-1990.”

(iii)

Teleprinter message from the Superintendent, Central Prison, Salem, Tamil Nadu received on 16-8-1990

“Shri M.G. Sekhar, Member of Parliament, has been admitted in Central Prison, Salem, Tamil Nadu on 14-8-1990, at 2120 hours under Sections 147, 188 and 285 IPC read with Section 7(1)(A) of the Criminal Law Amendment Act in Dharmapuri Police Station crime number 769/90 by the Judicial Magistrate No. 1, Dharmapuri.”

(2) The Deputy Speaker also informed that the following communications dated 14th and 15th August, 1990, addressed to the Speaker, Lok Sabha were received on 15th August, 1990 :—

(i)

Teleprinter message received from the Superintendent of Police, Dindigul Town, Tamil Nadu

“Shri C. Srinivasan, MP alongwith 74 AIADMK members was arrested at 15.55 hours today (14.8.1990) in Dindigul Town North Police Station Crime No. 1276 / 90 under sections 143, 188 and 285 IPC read with section 7(1)(A) Criminal Law Amendment Act for burning the effigy of Chief Minister of Tamil Nadu and obstructing vehicular traffic affecting public tranquility etc. and sent for remand.”

(ii)

Teleprinter message received from the Superintendent, Central Prison, Madurai

“Shri C. Srinivasan, MP has been admitted in this prison on 15.8.1990 at 01.50 hours as political remand prisoner remanded by Judicial Magistrate Number I, Dindigul under sections 143, 188 and 285 IPC read with section 7(1)(A) Criminal Law Amendment Act, *vide* Dindigul North Police Station Crime No. 1276 / 90.”

(3) The Deputy Speaker also informed that the following telex message dated 15th August, 1990, addressed to the Speaker, Lok Sabha, by the Deputy Superintendent of Police, Udamalpet had been received on 16th August, 1990 :—

“Shri B. Raja Ravi Varma, Member of Parliament was arrested by me on 15th August, 1990, at 18.45 hours at Udamalpet town in connection with Udamalpet Police Station Crime No. 346 / 90 under sections 143 and 188 IPC read with section 7(1)(A) of the Criminal Law Amendment Act for defying the promulgatory order, unlawful assembly and attempted to burn the effigy of the Honourable Chief Minister of Tamil Nadu.”

7.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th August, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, August 17, 1990 / Sravana 26, 1912 (Saka)

No. 68

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri J. Matha Gowder, who was a member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 123—125 were orally answered. Starred Question No. 137 was postponed to 31 August, 1990. Replies to Starred Questions Nos. 126—136 and 138—142 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1414—1417, 1419—1421, 1423—1450, 1452—1510, 1512, 1513 and 1515—1647 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1989-90.
- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—

- (i) The Exports (Control) Fifteenth Amendment Order, 1989 published in Notification No. S.O. 758(E) in Gazette of India dated the 26th September, 1989.
- (ii) The Exports (Control) Sixteenth Amendment Order, 1989 published in Notification No. S.O. 765(E) in Gazette of India dated the 27th September, 1989.
- (iii) The Exports (Control) Nineteenth Amendment Order, 1989 published in Notification No. S.O. 877(E) in Gazette of India dated the 30th October, 1989.
- (iv) The Exports (Control) Twentieth Amendment Order, 1989 published in Notification No. S.O. 913(E) in Gazette of India dated the 3rd November, 1989.
- (v) The Exports (Control) Twenty-third Amendment Order, 1989 published in Notification S.O. 1058(E) in Gazette of India dated the 19th December, 1989.
- (vi) The Exports (Control) First Amendment Order, 1990 published in Notification No. S.O. 33(E) in Gazette of India dated the 11th January, 1990.

- (vii) **The Exports (Control) Second Amendment Order, 1990** published in Notification No. S.O. 43(E) in Gazette of India dated the 16th January, 1990.
- (viii) **The Exports (Control) Fifth Amendment Order, 1990** published in Notification No. S.O. 221(E) in Gazette of India dated the 13th March, 1990.
- (ix) **The Exports (Control) Sixth Amendment Order, 1990** published in Notification No. S.O. 227(E) in Gazette of India dated the 16th March, 1990.
- (x) **The Exports (Control) Eighth Amendment Order, 1990** published in Notification No. S.O. 330(E) in Gazette of India dated the 17th April, 1990.
- (xi) **The Exports (Control) Ninth Amendment Order, 1990** published in Notification No. S.O. 340(E) in Gazette of India dated the 25th April, 1990.
- (xii) **The Exports (Control) Tenth Amendment Order, 1990** published in Notification No. S.O. 359(E) in Gazette of India dated the 30th April, 1990.
- (xiii) **The Exports (Control) Eleventh Amendment Order, 1990** published in Notification No. S.O. 364(E) in Gazette of India dated the 4th May, 1990.
- (xiv) **The Exports (Control) Twelfth Amendment Order, 1990** published in Notification No. S.O. 402(E) in Gazette of India dated the 23rd May, 1990.
- (xv) **The Exports (Control) Fourteenth Amendment Order, 1990** published in Notification No. S.O. 463(E) in Gazette of India dated the 6th June, 1990.
- (xvi) **The Exports (Control) Sixteenth Amendment Order, 1990** published in Notification No. S.O. 506(E) in Gazette of India dated the 25th June, 1990.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 434(E) published in Gazette of India dated the 20th April, 1990 together with an explanatory note making certain amendments to Notification No. 266/67-CE, dated the 28th November, 1967.
- (ii) The Central Excise (Fourth Amendment) Rules, 1990 published in Notification No. G.S.R. 454(E) in Gazette of India dated the 20th April, 1990.
- (iii) G.S.R. 576(E) published in Gazette of India dated the 18th June, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on gold potassium cyanide manufactured from gold and used in the electronic industry and as is equivalent to the duty of excise leviable on the value of gold used in the manufacture of such gold potassium cyanide, shall not be required to be paid during the period from 1st June, 1981 to 16th July, 1987.
- (iv) G.S.R. 577(E) published in Gazette of India dated the 18th June, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on sheets, boards, blocks of thermocol shall not be required to be paid during the period commencing from 1st March, 1986 to 12th April, 1989.
- (v) The Central Excise (Fifth Amendment) Rules, 1990 published in Notification No. G.S.R. 579(E) in Gazette of India dated the 18th June, 1990.
- (vi) G.S.R. 607(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the duty of excise and the special duty of excise on sulphur dioxide and sulphur trioxide when consumed captively in the manufacture of

sulphuric acid, shall not be required to be paid during the period from 28th February, 1986 to 15th May, 1989.

- (vii) G.S.R. 608(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty and special duty of excise shortlevied on foam rubber lubricating pads shall not be required to be paid during the period from 1st March, 1986 to 28th February, 1989.
- (viii) G.S.R. 616(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification Nos. 272/79-CE dated the 18th October, 1979, 237/85-CE and 238/85-CE dated the 15th November, 1985, 5/86-CE dated the 20th January, 1986 and 398/86-CE dated the 26th August, 1986.
- (ix) G.S.R. 617(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification No. 186/75-CE dated the 21st August, 1975.
- (x) G.S.R. 618(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification No. 123/81-CE, dated the 2nd June, 1981.

5. Statements by Ministers

(1) The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 20th August, 1990.

(2) The Minister of State for External Affairs made a statement regarding the position of Indians in Kuwait.

* At 2.38 P.M.

6. Motion regarding Fourteenth Report of Business Advisory Committee

Dr. Laxminarayan Pandey moved the following motion:—

“That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 16th August, 1990.”

The motion was adopted.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.25 P.M.)

7. Matters under Rule 377

(1) Shri G.S. Basavaraj raised a matter regarding need to supply adequate quantity of coal to cement factories in Karnataka to save them from closure.

(2) Shri Devendra Prasad Yadav raised a matter regarding need to take steps to save eastern Bihar from the fury of recurring floods.

(3) Shri Anadi Charan Das raised a matter regarding need to take steps to check the growing menace of rats and monkeys in Jajpur, Orissa.

(4) Shri Gulab Chand Kataria raised a matter regarding need to increase the speed of trains running between Delhi and Udaipur and reschedule their timings.

(5) Shri Lokanath Choudhary raised a matter regarding need for special grants for proper repair and preservation of ancient monuments in Orissa.

(6) Mohd. Hassan Commander raised a matter regarding need to introduce air services from Kargil.

(7) Shri C.P. Mudalagiriappa raised a matter regarding need to set up South-Western Railway Zone for Karnataka with its Headquarter at Bangalore.

(8) Prof. Savithri Lakshmanan raised a matter regarding need to construct Rehabilitation Centre for leprosy patients at Koratty Leprosy Hospital in Trichur District, Kerala.

8. Private Member's Resolution — Negatived

Further discussion on the following Resolution moved by Shri Guman Mal Lodha on 4th May, 1990, continued:—

“This House is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country.”

The following members took part in the debate:—

- (1) Shri Harish Rawat
- (2) Shri Hemendra Singh Banera
- (3) Shri Resham Lal Jangde
- (4) Shri Surya Narain Yadav
- (5) Shri Santosh Kumar Gangwar
- (6) Shri Hari Shankar Mahale
- (7) Shri Manvendra Singh
- (8) Shri Gangacharan Rajput
- (9) Shri Babubhai Meghji Shah
- (10) Prof. Rasa Singh Rawat
- (11) Shri Nand Kumar Sai
- (12) Shri Peter G. Marbaniang
- (13) Prof. N.G. Ranga
- (14) Shri Purushottam Kaushik
- (15) Prof. Malini Bhattacharya
- (16) Shri Nitish Kumar

Shri Guman Mal Lodha replied to the debate.

On the Resolution, the House divided; Ayes *42, Noes *50. Accordingly the Resolution was negatived.

9. Private Member's Resolution — Under Consideration

Shri Dileep Singh Bhuria moved the following Resolution:—

“This House is of the opinion that in order to protect the interests of the farmers in the country, the Government should announce the prices of different crops at least three months before the sowing season; make available the agricultural inputs and

* Subject to correction

implements at reasonable prices and purchase the entire produce of the farmers.”

His speech was not concluded.

The discussion was not concluded.

10. Half-an-Hour Discussion

Prof. Ram Ganesh Kapse raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Home Affairs on 9 August, 1990 to Unstarred Question No. 473 regarding establishment of separate Development Boards in Maharashtra.

Shri' Mufti Mohammed Sayeed replied to the discussion.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th August, 1990).

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Monday, August 20, 1990 / Sravana 29, 1912 (Saka)

No. 69

11.02 A.M.

1. Starred Questions

Starred Question Nos. 143-145 were orally answered. Replies to Starred Question Nos. 146-162 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1648-1787, 1789-1806, 1808-1841, 1843-1861 and 1863-1879 were laid on the Table.

3. Submissions

In response to submissions made by Members:

(1) The Prime Minister clarified the position regarding the appointment of lawyers and the reported transfer of District and Sessions Judge before whom the Syed Modi murder case was pending; and

(2) The Minister of Information and Broadcasting clarified certain guidelines for telecasting 'Khula Manch' programme by Doordarshan.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Notification No S.O. 375(E) (Hindi and English versions) published in Gazette of India dated the 10th

May, 1990 making certain amendments to Notification No. S.O. 728(E) dated the 21st July, 1987 issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—
- (i) The Indian Administrative Service (Pay) Second Amendment Rules, 1990 published in Notification No. G.S.R. 263 in Gazette of India dated the 5th May, 1990.
 - (ii) The Indian Police Service (Pay) First Amendment Rules, 1990 published in Notification No. G.S.R. 264 in Gazette of India dated the 5th May, 1990.
 - (iii) The Indian Forest Service (Pay) First Amendment Rules, 1990 published in Notification No. G.S.R. 265 in Gazette of India dated the 5th May, 1990.
 - (iv) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1990 published in Notification No. G.S.R. 317 in Gazette of India dated the 26th May, 1990.
 - (v) The Indian Police Service (Pay) Second Amendment Rules, 1990 published in Notification No. G.S.R. 318 in Gazette of India dated the 26th May, 1990.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulation, 1990 published in Notification No. G.S.R. 393 in Gazette of India dated the 30th June, 1990.
 - (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1990 published in Notification No. G.S.R. 394 in Gazette of India dated the 30th June, 1990.
- (3) A copy of the Notification No. S.O. 1647 (Hindi and English versions) published in Gazette of India dated the 16th June, 1990 making certain amendments to Notification No. G.S.R. 159 dated the 1st March, 1986 issued under section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972.

4. (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1988-89 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1988-89.

5. Motions for Election to Committees

(1) Shri Nilamani Routray moved the following motion:—

“That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the remaining term commencing from the date of notification by the Government upto 2 March, 1992, subject to the other provisions of the said Act.”

The motion was adopted.

(2) Shri P. Upendra moved the following motion:—

“That in pursuance of sub-clause (xxiv) of Clause (1) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Satya Pal Malik resigned from the Court. The member so elected shall not be the employee of the Aligarh Muslim University.”

The motion was adopted.

6. Government Bills — Introduced

- (1) The Cantonments (Amendment) Bill, 1990
- (2) The Tobacco Board (Amendment) Bill, 1990
- (3) The Tobacco Cess (Amendment) Bill, 1990

7. Matters Under Rule 377

- (1) Smt. Uma Gajapathi Raju raised a matter regarding need to

enquire into the causes of collapse of a Port school building at Vishakhapatnam killing several school children.

(2) Shri Mullappally Ramachandran raised a matter regarding need to restrict the import of raw rubber and ensure remunerative price for domestic rubber.

(3) Shri Janak Raj Gupta raised a matter regarding need to settle the claims of refugees from Pak-occupied Kashmir settled in Jammu and other parts of the State in 1947.

(4) Shri Satyapal Singh Yadav raised a matter regarding need to issue directions to Government of Uttar Pradesh to liberalise the issue of fire arm licences to the people.

(5) Shri D. Amat raised a matter regarding need to take effective steps to check leakage of gas from Rourkela Steel Plant.

(6) Shri Shivraj Patnaik raised a matter regarding need to open more purchase centres of the Food Corporation of India, particularly in Orissa, for purchase of paddy at support price.

(7) Shrimati Sumitra Mahajan raised a matter regarding need to bring legislation to save play grounds from encroachments.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.08 P.M.)

***8. Statutory Resolutions—Under Consideration**

(1) Discussion on the following Resolution moved by Shri Mufti Mohammed Sayeed, on the 16th August, 1990, continued:—

“That this House approves the proclamation issued by the President on the 18th July, 1990 under article 356 of the Constitution in relation to the State of Jammu and Kashmir.”

(2) Shri Jaswant Singh concluded his speech on the following Resolution moved by him on the 16th August, 1990:—

“That this House disapproves of the Armed Forces (Jammu and Kashmir) Special Powers Ordinance, 1990 (Ordi-

* Discussed together.

nance No. 3 of 1990) promulgated by the President on the 5th July, 1990.”

***9. Government Bill—Under Consideration**

The Armed Forces (Jammu and Kashmir) Special Powers Bill, 1990.

Combined discussion on the motion for consideration of the Bill moved by Shri Mufti Mohammed Sayeed on the 16th August, 1990 and Resolution [*vide* paras 8 (1) and (2) above], Commenced.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Girdharilal Bhargava and Rajendra Agnihotri.

One amendment for reference of the Bill to a Select Committee was move by Shri Piyare Lal Handoo.

The following members took part in the debate:—

- (1) Shri Dinesh Singh
- (2) Shri Saifuddin Choudhury
- (3) Shri Lokanath Choudhury
- (4) Shri P. Chidambaram
- (5) Prof. Prem Kumar Dhumal
- (6) Shri Surya Narain Yadav
- (7) Prof. Saif-ud-Din Soz
- (8) Shri Gulab Chand Kataria
- (9) Dr. Venkatesh Kabde
- (10) Shri Chitta Basu (*Speech unfinished*)

The discussion was not concluded.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st August, 1990)

K.C. RASTOGI,
Additional Secretary.

* Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 21, 1990/Sravana 30, 1912 (Saka)

No. 70

11 A.M.

1. Starred Questions

Starred Question Nos. 163—165 and 167 were orally answered. Replies to Starred Question Nos. 166 and 169—182 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1880—2114 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

- (i) Summary of Budget Estimates for Revenue and Expenditure for the year 1990-91 of Air India.
- (ii) Summary of Actuals for the year 1988-89, Budget Estimates and Revised Estimates for the year 1989-90 and Budget Estimates for the year 1990-91 of Air India.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Drugs (Prices Control) Amendment Order, 1990 published

in Notification No. S.O. 173(E) in Gazette of India dated the 27th February, 1990.

(ii) The Drugs (Prices Control) Amendment Order, 1990 published in Notification No. S.O. 541(E) in Gazette of India dated the 6th July, 1990.

(3) A copy of the Agreement (Hindi and English versions) dated the 15th July, 1990 entered into between the President of India and the Oil and Natural Gas Commission to amend the Principal agreement dated the 17th December, 1966 under section 42 of the Income-tax Act, 1961.

(4) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—

(i) The Railways (Prescription of infectious and contagious diseases for animals) Rules, 1990 published in Notification No. G.S.R. 553(E) in Gazette of India dated the 7th June, 1990.

(ii) The (Weighment of Consignment in Wagon-load or Train-load) Rules, 1990 published in Notification No. G.S.R. 615(E) in Gazette of India dated the 3rd July, 1990.

(5) A copy of the Report (Hindi and English versions) on the progress made in the Intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Recruitment and promotion categories on the Railways for the year ended the 31st March, 1989.

4. Message from Rajya Sabha

Additional Secretary reported a message from Rajya Sabha that at its sitting held on the 17th August, 1990, Rajya Sabha agreed to the following amendment made by the Lok Sabha on the 31st May, 1990, in the Commissions of Inquiry (Amendment) Bill, 1990:—

Clause 3 (New)

After clause 2, Insert —

<p>“3. In Section 7 of the Commissions of Inquiry Act, 1952, in sub-section (1), for the words “the House of the People or, as the case may be, the Legislative Assembly of the State” wherever they occur, the words “each House of Parliament or, as the case may be, the Legislature of the State” shall be substituted.”</p>	<p>Amendment of section 7 of the Act 60 of 1952.</p>
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(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.12 P.M.)

5. Submissions

In response to submissions made by Members, Minister of Parliamentary Affairs and Information & Broadcasting stated that all efforts would be made by the Government of India to promote all the Indian languages.

6. Report of Committee on Public Undertakings

Shri Bal Gopal Mishra presented the Fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Sixtieth Report (Eighth Lok Sabha) on State Trading Corporation of India Limited.

7. Supplementary Demands for Grants (Railways)—1990-91

Shri George Fernandes presented a statement of (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 1990-91.

8. Matters Under Rule 377

(1) **Shri C.P. Mudalagiriappa** raised a matter regarding need to develop Chitradurga in Karnataka into a popular tourist centre.

(2) **Shri Ram Swaroop Prasad** raised a matter regarding need to convert metre gauge railway line between Fatua and Islampur in Bihar into broad gauge.

(3) **Shri Anadi Charan Das** raised a matter regarding need to expedite multi-purpose dam project on river Baitarni, Orissa.

(4) **Shri Chandra Mohan Singh Negi** raised a matter regarding need to expedite rehabilitation of several affected families in area near Tehri project.

(5) **Shri Rajendra Agnihotri** raised a matter regarding need to upgrade Lalitpur district in Uttar Pradesh into 'A' Category.

(6) **Smt. Vasundhara Raje** raised a matter regarding need to expend the telecommunication network in Rajasthan at the earliest.

(7) **Shri Kankar Munjare** raised a matter regarding need to Open a paper mill at Balaghat, Madhya Pradesh.

(8) Shri Govind Chandra Munda raised a matter regarding need to provide financial assistance to the Government of Orissa for expeditious completion of the widening of road from Panikoeli to Ranchi and also from Panikoeli to Raurkela *via* Keonjhar Garh.

(9) Shri K. Muraleedharan raised a matter regarding need to look into the functioning of E.S.I. Scheme.

***9. Statement by Prime Minister**

The Prime Minister made a statement regarding Pakistani firing across the line of control in Machhal sub-sector in Jammu and Kashmir on August, 20 and 21, 1990.

****10. Statutory Resolution — Adopted**

Discussion on the following Resolution moved by Shri Mufti Mohammed Sayeed, on the 16th August, 1990, continued:—

“That this House approves the proclamation issued by the President on the 18th July, 1990 under article 356 of the Constitution in relation to the State of Jammu and Kashmir.”

The Resolution was adopted after discussion as indicated in Para 12 below.

****11. Statutory Resolution — Withdrawn**

Discussion on the following Resolution moved by Shri Jaswant Singh, on the 16th August, 1990, continued:—

“That this House disapproves of the Armed Forces (Jammu and Kashmir) Special Powers Ordinance, 1990 (Ordinance No. 3 of 1990) promulgated by the President on the 5th July, 1990.”

The Resolution was withdrawn by leave of the House after discussion as indicated in para 12 below.

****12. Government Bill — Passed**

The Armed Forces (Jammu and Kashmir) Special Powers Bill, 1990

* At 4 P.M.

** Discussed together.

Combined discussion on the motion for consideration of the Bill moved by Shri Mufti Mohammed Sayeed on the 16th August, 1990 and amendments thereto moved on 20th August, 1990 and Resolutions [*Vide* paras 10 and 11 above], continued.

The following members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Shri Inderjit
- (3) Shri Dharam Pal Sharma
- (4) Shri Madan Lal Khurana
- (5) Shri Piyare Lal Handoo
- (6) Shri Hemendra Singh Banera
- (7) Dr. Thambi Durai
- (8) Shri Janak Raj Gupta
- (9) Shri Ram Krishna Yadav
- (10) Shri Shikiho Sema
- (11) Shri Girdharilal Bhargava
- (12) Shri Rajendra Agnihotri

Shri Mufti Mohammed Sayeed replied to the debate.

Shri Jaswant Singh spoke (by way of reply to his Resolution).

Both the amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Sarvashri Girdharilal Bhargava and Rajendra Agnihotri were withdrawn by leave of the House.

The amendment for reference of the Bill to a Select Committee moved by Shri Piyare Lal Handoo was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri Mufti Mohammed Sayeed.

Shri Harish Rawat took part in the debate.

The motion was adopted and the Bill was passed.

13. Report of Business Advisory Committee

Shri Satya Pal Malik presented the Fifteenth Report of the Business Advisory Committee.

14. Government Bill — Under Consideration

The Prasar Bharati (Broadcasting Corporation of India) Bill, 1990.

The Motion for consideration of the Bill was moved by Shri P. Upendra. His speech was not concluded.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd August, 1990)

K. C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 22, 1990/Sravana 31, 1912 (Saka)

No. 71

11.07 A.M.

1. Starred Questions

Starred Question Nos. 183, 184 and 186 were orally answered. Replies to Starred Question Nos. 185 and 187-202 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2115-2132, 2134-2143, 2145-2170, 2172-2189, 2191-2197, 2200-2202, 2204-2237, 2239-2250, 2252-2276, 2278-2291, 2293-2301, 2303-2316 and 2318-2350 were laid on the Table.

3. Submissions

In response to submission made by Members:

- (1) The Minister of Parliamentary Affairs and Information and Broadcasting informed the latest position of Indians in Kuwait.
- (2) The Minister of Finance Stated that all possible steps would be taken by the Government to meet the situation arising out of blockade of crude oil supply from Assam.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Development Authority (Pension) Amend-

ment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 117 in Gazette of India dated the 2nd February, 1990 under section 58 of the Delhi Development Act, 1957.

- (2) A copy of the Apprenticeship (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 853 in Gazette of India dated the 11th November, 1989 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (3) A copy of the Employees' Deposit Linked Insurance (Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 354 in Gazette of India dated the 9th June, 1990 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (4) A copy of the Annual Accounts * (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1987-88 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—
 - (i) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1990 published in Notification No. G.S.R. 511(E) in Gazette of India dated the 25th May, 1990.
 - (ii) The Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1990 published in Notification No. G.S.R. 601(E) in Gazette of India dated the 26th June, 1990.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:—
 - (i) The Bureau of Indian Standards (Second Amendment)

*The Annual Report was laid on the Table of Lok Sabha on 3rd May, 1989.

Rules, 1990 published in Notification No. G.S.R. 543(E) in Gazette of India dated the 5th June, 1990.

- (ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1990 published in Notification No. G.S.R. 598(E) in Gazette of India dated the 25th June, 1990.
- (iii) The Bureau of Indian Standards (Third Amendment) Rules, 1990 published in Notification No. G.S.R. 638(E) in Gazette of India dated the 16th July, 1990.
- (8) A copy of the Notification No. S.O. 473(E) (Hindi and English versions) published in Gazette of India dated the 11th June, 1990 making certain amendments to Notification No. S.O. 376(E) dated the 26th May, 1989 regarding appointment of Shri M.K. Zutshi, Joint Secretary, Department of Civil Supplies as a member of the Executive Committee of Bureau of Indian Standards issued under sub-section (1) of section 4 of the Bureau of the Indian Standards Act, 1986.
- (9) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1990 (Hindi and English versions) published in Notification No. S.O. 505(E) in Gazette of India dated the 22nd June, 1990 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- * (10) A copy of Notification No. 136/90-Central Excises (Hindi and English versions) published in Gazette of India dated the 22nd August, 1990 together with an explanatory memorandum seeking to increase the tariff rate of excise duty on motor cars and other motor vehicles covered under sub-heading No. 8703.00 of the Central Excise Tariff from 40 per cent to 50 per cent *ad valorem* under sub-section (2) of section 3 of the Central Excise Tariff Act, 1985.

* Laid at 6.03 P.M.

5. Message from Rajya Sabha

Additional Secretary reported a message from Rajya Sabha that at its sitting held on the 20th August, 1990, Rajya Sabha passed the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1990.

6. Bill Passed by Rajya Sabha — Laid on the Table

The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1990.

7. Report of the Committee on Private Members' Bills and Resolutions

Shri Shivaji Patnaik presented the Eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Report of Estimates Committee

Shri Hannan Mollah presented the Ninth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixty-Sixth Report of the Committee (8th Lok Sabha) on the Ministry.

9. Statement by Minister

The Minister of Finance made a statement regarding certain measures to conserve petroleum products in the country.

10. Calling Attention

Shri Laeta Umbrey called the attention of the Minister of Home Affairs to the situation arising out of the threat to the security of the country by Naga insurgents and the steps taken by the Government in that regard.

The Minister of State for Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

11. Motion Regarding Fifteenth Report of the Business Advisory Committee

Prof. Ram Ganesh Kapse moved the following motion:—

“That this House do agree with the Fifteenth Report of the

Business Advisory Committee presented to the House on 21st August, 1990.”

The motion was adopted.

12. Matter Under Rule 377

- (1) Shri Manoranjan Bhakta raised a matter regarding need to look into the grievances of the workers of Base Repairing Organisation at Andaman & Nicobar Islands.
- (2) Prof. Savithri Lakshmanan raised a matter regarding need to construct a wall in the coastal regions of Kodungalloor, Kerala.
- (3) Shri Anantrao Deshmukh raised a matter regarding need to restore Amanwadi stoppage (Maharashtra) for Jaipur-Kachiguda metre gauge Meenakshi Express.
- (4) Dr. Venkatesh Kabde raised a matter regarding need to provide adequate financial assistance for expeditious completion of the Centre for training and promoting sports in Aurangabad.
- (5) Shri Lokendra Singh raised a matter regarding need to take up Singroli-Lalitpur railway line and construction of Damoh railway over-bridge at the earliest.
- (6) Shri M. Ramanna Rai raised a matter regarding need for development of Railway and passenger amenities in Shornur-Mangalore section of Southern Railway.
- (7) Shri Dharmesh Prasad Verma raised a matter regarding need to set up a 1000 MW power plant at Betiah in Bihar.
- (8) Shri Kirpal Singh raised a matter regarding need to give pension of Rs. 1000/- p.m. to the widows of the November, 1984 riots throughout their life.

13. Government Bill — Under Consideration

The Prasar Bharti (Broadcasting Corporation of India) Bill, 1989.

Shri P. Upendra concluded his speech on the motion for consideration of the Bill moved by him on the 21st August, 1990.

Four amendments for circulation of the Bill for eliciting opinion there-on, were moved by Shri Girdharilal Bhargava, Prof. Rasa Singh Rawat, Shri Kusuma Krishnamurthy and Shri Anantrao Deshmukh.

An amendment for reference of the Bill to a Select Committee was moved by Shri Kusuma Krishnamurthy.

Shri Vasant Sathe took part in the debate. His speech was not concluded.

The discussion was not concluded.

14. Discussion Under Rule 193

Smt. Geeta Mukherjee raised a discussion on atrocities on women in different parts of the country.

The following members took part in the debate:—

- (1) Smt. Uma Gajapathi Raju
- (2) Shri Chhedi Paswan
- (3) Smt. Vijaya Raje Scindia
- (4) Smt. Sheila Kaul
- (5) Prof. Malini Bhattacharya
- (6) Kumari Mayawati

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd August, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN — PART I
[Brief Record of Proceedings]

Thursday, August 23, 1990 / Bhadra 1, 1912 (Saka)

No. 72

11.02 A.M.

1. Announcement by Speaker

The Speaker informed the House that the time for tabling notices for making brief submissions on matters of urgent public importance after the Question Hour has been fixed at 10.00 hours *instead of* 10.30 hours.

2. Starred Questions

Starred Question Nos. 203-205, 207 and 208 were orally answered. Replies to Starred Question Nos. 206 and 209-222 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2351, 2352, 2354-2544 and 2546-2586 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1990 (Hindi and English versions) published in Draft Notification No. F.10/9/90-M&G, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (2) A copy of the President's Pension (Amendment) Rules, 1990

(Hindi and English versions) published in Notification No. G.S.R. 576(E) in Gazette of India dated the 30th July, 1990 under sub-section (2) of section 5 of the President's (Emoluments and Pension) Act, 1951.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(i) G.S.R. 549 (E) published in Gazette of India dated the 5th June, 1990 approving the Bombay Port Trust Employees' (Conduct) Amendment Regulations, 1990.

(ii) G.S.R. 634 (E) published in Gazette of India dated the 13th July, 1990 approving the Cochin Port Trust Employees' (Retirement) Amendment Regulations, 1990.

(iii) G.S.R. 635 (E) published in Gazette of India dated the 13th July, 1990 approving the Madras Port Trust Employees' (Classification, Control and Appeal) First Amendment Regulations, 1990.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1988-89.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Reports of Estimates Committee

✓ SHRI JASWANT SINGH presented the following Reports:—

(i) Fifth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 75th Report of the Committee (Eighth Lok Sabha) on the Ministry of Finance (Department of Revenue) — Customs — Accounting, Storage, Pricing and Disposal of Confiscated Goods.

(ii) Sixth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 81st Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs — Andaman & Nicobar Islands.

6. Reports of the Public Accounts Committee

SHRI SONTOSH MOHAN DEV presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- ✓ (1) First Report on action taken on 122nd Report (8th Lok Sabha) on BOXN WAGONS.
- ✓ (2) Second Report on action taken on 64th Report (8th Lok Sabha) on Coal and Coke Movements.
- ✓ (3) Third Report on action taken on 116th Report (8th Lok Sabha) on Functioning of Valuation Cells and Valuation of immovable properties.
- ✓ (4) Fourth Report on action taken on 127th Report (8th Lok Sabha) on Induction of an Aircraft in the Indian Air Force.

7. Presentation of Petitions

(1) SHRIMATI SUBHASINI ALI presented a petition signed by Shri Projjwal Kumar Bandyopadhyay and other Cabin Crew members of Indian Airlines regarding formation of Inflight Service Department in Indian Airlines and other connected matters.

(2) SHRI HARI DANWE PUNDLIK presented a petition signed by Sarvashri Sanjeev Bhaskar Deshpande, Dilip Bhausahab Tour and others of Jaina District, Maharashtra regarding setting up of a statutory board for development of Marathwada region of Maharashtra.

8. Government Bill — Introduced

- ✓ *The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1990.*

9. Statement Regarding Ordinance — Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990, was laid on the Table.

10. Government Bill — Introduced

✓ *The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1990.*

11. Statement Regarding Ordinance — Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1990, was laid on the Table.

12. Government Bills — Introduced

✓ (i) *The Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Bill, 1990.*

✓ (ii) *The Tea Companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill, 1990.*

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.15 p.m.)

13. Matters Under Rule 377

✓ (1) Shri Laeta Umbrey raised a matter regarding need to take steps to promote tourism in Arunachal Pradesh.

✓ (2) Shri V. Krishna Rao raised a matter regarding need to telecast final sequences of the epic Mahabharat.

✓ (3) Shri Ram Lal Rahi raised a matter regarding need for steps to increase the production of groundnut in Sitapur, Hardoi and Lakhimpur districts of Uttar Pradesh.

✓ (4) Shri Chhedi Paswan raised a matter regarding need to set up industries based on Tele-communications in Bihar.

✓ (5) Shri Mandhata Singh raised a matter regarding need for early clearance of pending freedom fighters' pension cases.

✓ (6) Shri R.L.P. Varma raised a matter regarding need to include

construction of railway line between Giridih and Ranchi in the Eighth Five Year Plan.

✓(7) Shri A.K. Roy raised a matter regarding need to revamp the Agricultural Research Wing of Hindustan Fertiliser Corporation, Sindri.

✓(8) Shri Surya Narayan Singh raised a matter regarding need to take steps to meet the situation arising out of blockade of crude oil supply from Assam.

✓(9) Shri Girdharilal Bhargava raised a matter regarding need to set up a National Yachting Training Academy near Ramgarh Jheel in Jaipur.

✓ 14. Discussion under Rule 193 †

Discussion on atrocities on women in different parts of the country, raised by Shrimati Geeta Mukherjee on 22nd August, 1990, continued.

The following members took part in the debate:

- (1) Dr. Thambi Durai
- (2) Smt. Subhashini Ali
- (3) Smt. Chennupati Vidya
- (4) Shri Dasai Choudhary
- (5) Dr. (Smt.) Rajendra Kumari Bajpai
- (6) Shri A.K. Roy
- (7) Prof. Savithri Lakshmanan

The discussion was not concluded.

✓ 15. Statement by Minister †

The Minister of External Affairs made a statement regarding his visit to Moscow, Washington, Amman, Baghdad and Kuwait in the context of the Gulf crisis.

✓ 16. Government Bill — Under Consideration †

The Prasar Bharati (Broadcasting Corporation of India) Bill, 1989

Discussion on the motion for consideration of the Bill moved by Shri P. Upendra on the 21st August, 1990 and amendments thereto moved on the 22nd August, 1990, continued.

The following members took part in the debate:

- (1) Shri Vasant Sathe
- (2) Shri Santosh Bhartiya
- (3) Prof. Ram Ganesh Kapse

The discussion was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th August, 1990)

K.C. RASTOGI,
Additional Secretary.

CORRIGENDA

In Bulletin Part I dated 22.8.1990 — Page 4, item 8, line 4 after "Ministry" insert 'of Human Resource Development (Department of Education) University Grants Commission.'

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 24, 1990/Bhadra 2, 1912 (Saka)

No. 73

11-03 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Mulki Raj Saini who was a member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 224, 225, 228 and 229 were orally answered. Replies to Starred Question Nos. 226, 227 and 231-242 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2587-2637, 2639-2677, 2679-2807 and 2809-2816 were laid on the Table.

4. Submissions

The Minister of Labour and Welfare and the Minister of Finance clarified Government's stand in regard to submissions made by members on the situation arising out of their decision to implement Mandal Commission's recommendations.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1988-89.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Report (Hindi and English versions) on the General Election to the Legislative Assemblies of Tamil Nadu, Mizoram and Nagaland and Bye-Election to the Legislative Assemblies held in 1989.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1990 published in Notification No. S.O. 840 in Gazette of India dated the 7th April, 1990.
- (ii) The Export (Quality Control and Inspection) Amendment Rules, 1990 published in Notification No. S.O. 1030 in Gazette of India dated the 21st April, 1990.

(5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) S.O. 1198 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Cathedral Relief Service, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (ii) S.O. 1199 published in Gazette of India dated the 5th May, 1990 regarding exemption to the 'Medical Research Foundation, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.

- (iii) S.O. 1200 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Indira Gandhi National Centre for Art, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (iv) S.O. 1201 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The Rajasthan Police Personnel Welfare Trust, Jaipur,' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (v) S.O. 1202 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Shree Gadge Maharaj Mission, Bombay,' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (vi) S.O. 1203 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The India Sponsorship Committee, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (vii) S.O. 1204 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Shree Nasik Panchavati Panjarapol, Nasik' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (viii) S.O. 1205 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'National Dairy Development Board, Anand' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (ix) S.O. 1206 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Shri Sadguru Seva Sangh Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.

- (x) S.O. 1207 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Children's Film Society, India, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (xi) S.O. 1208 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The Bharatiya Bhasha Parishad, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xii) S.O. 1209 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Raja Ram Mohan Roy Library Foundation, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xiii) S.O. 1210 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Theosophy Company (India) Private Limited' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xiv) S.O. 1211 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The NAB-Lions Home for Aging Blind, Khandala' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xv) S.O. 1212 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The Association of the Physically Handicapped Training Centre, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1989-90.
- (xvi) S.O. 1213 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The Bengal Women's Union, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.

- (xvii) S.O. 1214 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'West Bengal Council for Child Welfare, Calcutta, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (xviii) S.O. 1215 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Spastics Society of Eastern India, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xix) S.O. 1216 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Defence Civilians Welfare (TB, Cancer and Leprosy) Fund, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xx) S.O. 1217 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Bharat Sevashram Sangha, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxi) S.O. 1218 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Bala Mandir Kamaraj Trust (Registered), Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxii) S.O. 1219 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Bhagini Samaj, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxiii) S.O. 1220 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Bombay Natural History Society, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.

- (xxiv) S.O. 1221 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Bihar School of Yoga, Munger' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxv) S.O. 1222 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The Stock Exchange, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (xxvi) S.O. 1223 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Phirojsha Godrej Foundation, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxvii) S.O. 1224 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'South Zone Cultural Centre, Thanjavur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxviii) S.O. 1225 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The Annie Besant Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxix) S.O. 1226 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The Tribune Trust, Chandigarh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1989-90.
- (xxx) S.O. 1227 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Sri Krishnagopal Ayurved Bhavan (Dharmarth Aushdhlaya), Kalera,

- Ajmer' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxxix) S.O. 1228 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The Music Academy, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxxvii) S.O. 1229 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Harijan Sevak Sangh (Bengal) Howrah' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (xxxviii) S.O. 1230 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Maharashtra Gandhi Samarak Nidhi, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
- (xxxix) S.O. 1231 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Navajbai Ratan Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xl) S.O. 1232 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Asian Institute of Transport Development' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xli) S.O. 1233 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Sir Ratan Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xlii) S.O. 1234 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Gujarat Seed Certification Agency, Ahmedabad' under section 10(23C) of the

Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.

- (xxxviii) S.O. 1235 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Lady Tata Memorial Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxxix) S.O. 1236 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Sir Hormusji Nowroji Mody (of Hong Kong) and Lady Manekbai Mody Charity Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (xl) S.O. 1237 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Indian Parliamentary Group' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xli) S.O. 1238 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Friends of Moral Re-Armament (India), Panchgani' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xlii) S.O. 1239 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Assam Martyrs and Victims Aid Trust, Guwahati' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1989-90.
- (xliii) S.O. 1240 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'King George V Memorial, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xliv) S.O. 1241 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Marwari Relief Soci-

ety, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.

- (xlv) S.O. 1242 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Divine Light Trust for the Blind, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xlvi) S.O. 1243 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'The J.R.D. Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xlvii) S.O. 1244 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Ramana Maharshi Centre for Learning, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (xlviii) S.O. 1245 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Yug Nirman Yojana Gayatri Tapobhumi, Mathura' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (xlix) S.O. 1246 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Tamilnadu Ex-Services Personnel Benevolent Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (l) S.O. 1247 published in Gazette of India dated the 5th May, 1990 regarding exemption to 'Swaminarayan Akasharpith, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 514(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum notifying 89 items in terms of the provisions of sub-section 1(A) of section 75 of the Customs Act, 1962 so that these items when used for export production can be taken as wholly imported for determining the Duty Drawback Rates effective from 1st June, 1990.
- (ii) G.S.R. 586(E) and G.S.R. 587(E) published in Gazette of India dated the 19th June, 1990 together with explanatory memorandum seeking to exempt 13 primary products when wholly produced in Nepal and imported into India from the whole of the basic and auxiliary duties of customs leviable thereon.
- (iii) G.S.R. 592(E) and G.S.R. 593(E) published in Gazette of India dated the 21st June, 1990 together with explanatory memorandum seeking to exempt 79 industrial products being manufactured in Nepal containing not less than 65 per cent of Nepalese materials or Nepalese and Indian materials, when imported into India from Nepal from the whole of the basic and auxiliary duties of customs leviable thereon.
- (iv) The Customs Central Excise Duties Drawback (Amendment) Rules, 1990 published in Notification No. G.S.R. 656(E) in Gazette of India dated the 23rd July, 1990 together with an explanatory memorandum.

(7) A copy of the Central Bank of India Officer Employees' (Conduct) Amendment Regulations, 1989 (Hindi and English versions) published in Notification No. CO. PRS. Legal. 89. 1569 in Gazette of India dated the 6th January, 1989 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(8) A copy of the Life Insurance Corporation (Amendment) Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 223 in Gazette of India dated the 14th April, 1990 under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956.

(9) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 :—

- (i) Report on the working and activities of the Bank of Baroda for the year 1989-90 along with Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Bank of Maharashtra for the year 1989-90 along with Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Canara Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Central Bank of India for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Dena Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Indian Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Syndicate Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Union Bank of India for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the United Bank of India for the year 1989-90 along with Accounts and Auditor's Report thereon.

(10) A copy each of the following Reports (Hindi and English

versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 :—

- (i) Report on the working and activities of the Andhra Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Corporation Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Oriental Bank of Commerce for the year 1989-90 along with Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Vijaya Bank for the year 1989-90 along with Accounts and Auditor's Report thereon.

(11) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year 1989-90 along with the Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(12) A copy each of the following Annual Reports (Hindi and English versions) :—

- (i) Report of the Buldana Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (ii) Report of the Kosi Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (iii) Report of the Murshidabad Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (iv) Report of the Surendranagar-Bhavnagar Gramin Bank

- for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (v) Report of the Gurdaspur-Amritsar Kshetriya Gramin Vikas Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (vi) Report of the Valsad-Dangs Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (vii) Report of the Bhagirath Gramin Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (viii) Report of the Vidur Gramin Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (ix) Report of the Kanakadurga Grameena Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (x) Report of the Manjira Grameena Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (xi) Report of the Ballia Kshetriya Gramin Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (xii) Report of the Ambala-Kurukshetra Gramin Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (xiii) Report of the Jamuna Gramin Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (xiv) Report of the Chambal Kshetriya Gramin Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (xv) Report of the Panchmahal Vadodara Gramin Bank for the year 1989-90 together with Accounts and Auditor's Report thereon.
 - (xvi) Report of the Sri Sathavahana Grameena Bank, Karimnagar, for the year 1989-90 together with Accounts and Auditor's Report thereon.

- (xvii) Report of the Hindon Gramin Bank, Ghaziabad, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xviii) Report of the Nagarjuna Grammeena Bank, Khammam, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xix) Report of the Bundi-Chittorgarh Kshetriya Gramin Bank, Bundi, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xx) Report of the Sahyadri Gramin Bank, Shimoga, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxi) Report of the Etah Gramin Bank, Etah, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxii) Report of the Siwan Kshetriya Gramin Bank, Siwan, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxiii) Report of the Hadoti Kshetriya Gramin Bank, Kota, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxiv) Report of the Avadh Gramin Bank, Lucknow, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxv) Report of the Devi Patan Kshetriya Gramin Bank, Malviya Nagar, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxvi) Report of the Kakathiya Grammeena Bank, Warangal, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxvii) Report of the Ganga Yamuna Gramin Bank, Dehradun, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxviii) Report of the Sangameshwara Grammeena Bank,

- Mahbubnagar, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxiv) Report of the Nimar Kshetriya Gramin Bank, Khargone, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxx) Report of the Junagadh Amreli Gramin Bank, Junagadh, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxi) Report of the Hisar-Sirsa Kshetriya Gramin Bank, Hisar, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxii) Report of the Aligarh Gramin Bank, Aligarh, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxiii) Report of the Thane Gramin Bank, Thane, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxiv) Report of the Barabanki Gramin Bank, Barabanki, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxv) Report of the Gwalior-Datia Kshetriya Gramin Bank, Datia, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxvi) Report of the Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxvii) Report of the Rajgarh-Sehore Kshetriya Gramin Bank, Sehore, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxviii) Report of the Gopalganj Kshetriya Gramin Bank Gopalganj, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xxxix) Report of the Solapur Gramin Bank, Solapur, for the year 1989-90 together with Accounts and Auditor's Report thereon.

- (xi) Report of the Chandrapur-Gadchiroli Gramin Bank, Chandrapur, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xli) Report of the Shahjahanpur Kshetriya Gramain Bank, Shahjahanpur for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xlii) Report of the Yavatmal Gramin Bank, Yavatmal, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xliii) Report of the Ratlam-Mandsaur Kshetriya Gramin Bank, Mandsaur for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xliv) Report of the Sravasthi Gramin Bank, Bahraich, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xlv) Report of the Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xlvi) Report of the Akola Gramin Bank, Akola, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (xlvii) Report of the Surat-Bharuch Gramin Bank, Bharuch, for the year 1989-90 together with Accounts and Auditor's Report thereon.

6. Report of Committee on Papers Laid on the Table

SHRI K.C. TYAGI presented the Third Report (Hindi and English versions) of the Committee on Papers laid on the Table.

7. Minutes of Committee on Papers Laid on the Table

SHRI K.C. TYAGI laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Third Report.

8. Report of the Committee on Government Assurances

DR. VIJAY KUMAR MALHOTRA presented the Second Report (Hindi and English versions) of the Committee on Government Assurances.

9. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 27th August, 1990.

10. Statement by Prime Minister

The Prime Minister read out the text of a Government Resolution with regard to the setting up the National Security Council and its functions.

*He also laid on the Table a statement relating thereto.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.20 P.M.)

11. Matters Under Rule 377

(1) Shri Harish Rawat raised a matter regarding need to relax the provisions of Forest Conservation Act, 1980 particularly in hilly areas of Uttar Pradesh.

(2) Shri S. Krishan Kumar raised a matter regarding need for formation of a Cashew Board.

(3) Shri Sarju Prasad Saroj raised a matter regarding need to take steps to check recurring floods in Mohanlal Gunj Parliamentary Constituency.

(4) Shri Yuvraj raised a matter regarding need to check the smuggling of domestic animals from Bihar and other parts of the country to Bangladesh.

(5) Shri Rameshwar Patidar raised a matter regarding need to provide financial assistance to the Government of Madhya Pradesh for development of tribal areas of the State.

* Laid at 2.20 P.M.

(6) Prof. Sudhir Giri raised a matter regarding need for early clearance of Subarnarekha Project, Midnapore, West Bengal.

(7) Shri K. Ramamohan Rao raised a matter regarding need to transfer area between Visakhapatnam and Itchapuram to South Central Railway.

(8) Shri J.P. Agarwal raised a matter regarding need to reconsider the recent increase in service charges by the banks.

12. Discussion Under Rule 193

Shri Girdharilal Bhargava raised a discussion on the statement made by the Minister of External Affairs in the House on 23rd August, 1990 regarding his visit to Moscow, Washington, Amman, Baghdad and Kuwait in connection with the situation in Gulf.

The following members took part in the debate:—

- (1) Shri Eduardo Falcão
- (2) Shri Samarendra Kundu

(Discussion was held over and resumed *vide* para 18 below)

13. Motion Regarding Eighth Report of the Committee on Private Members' Bills and Resolutions

Shri K. Pradhani moved the following motion:—

“That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1990.”

The motion was adopted.

14. Private Members' Bills — Introduced

(1) The Buddhist Marriage Validation Bill, 1990, by Shri Sudam Deshmukh.

(2) The Constitution (Amendment) Bill, 1990, (*Amendment of article 327, etc.*), by Shri Bhogendra Jha.

(3) The Electropathy System of Medicine (Recognition) Bill, 1990 by Shri Jagannath Singh.

(4) The Child Welfare Bill, 1990 by Shri Ramashray Prasad Singh.

(5) The Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill, 1990, (*Amendment of sections 2 and 3*) by Shri Sudam Deshmukh.

15. Private Member's Bill—Withdrawn

The Grains Board Bill, 1990 by Shri Yadvendra Dutt

Shri Yadvendra Dutt concluded his speech on the motion for consideration of the Bill moved by him on the 10th August, 1990.

The following members took part in the debate:—

- (1) Shri Santosh Kumar Gangwar
- (2) Shri Ram Lal Rahi
- (3) Shri Raj Mangal Pandey
- (4) Shri Prem Pradeep
- (5) Shri Ramashray Prasad Singh
- (6) Shri Ramesh Chennithala
- (7) Shri Mandhata Singh
- (8) Shri Balasaheb Vikhe Patil
- (9) Shri Hukumdeo Narayan Yadav
- (10) Shri Kusuma Krishnamurthy
- (11) Prof. Prem Kumar Dhumal
- (12) Shri Nitish Kumar

Shri Yadvendra Dutt replied to the debate.

The Bill was withdrawn by leave of the House.

16. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1990 (Substitution of new article for article 263), by Shri Dharmesh Prasad Verma

The motion for consideration of the Bill was moved by Shri Dharmesh Prasad Verma. His speech was not concluded.

The discussion was not concluded.

17. Half-an-Hour Discussion

Shri Brij Bhushan Tiwari raised a discussion on the points arising out

of the answer given by the Minister of State for Parliamentary Affairs and Tourism on 10th August, 1990 to Starred Question No. 69 regarding pact between ITDC and US Hotel Corporation.

Shri Satya Pal Malik replied to the discussion.

18. Discussion under Rule 193 (*vide* para 12 above) was resumed.

The following members took part in the debate:—

- (1) Shri Yadvendra Dutt
- (2) Shri Bhogendra Jha
- (3) Shri T. Basheer
- (4) Shri I.K. Gujral (By way of clarifying certain points)

The discussion was not concluded.

7-08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th August, 1990)

K. C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Monday, August 27, 1990 / Bhadra 5, 1912 (Saka)

No. 74

11.02 A.M.

1. Starred Questions

Starred Question Nos. 243-246 were orally answered. Replies to Starred Question Nos. 247-262 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2817-2864, 2866-2914, 2916-2957, 2959-3031, 3033-3041 and 3043-3049 were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding measures for promotion of employment for the youth in addition to reservations for socially and educationally backward classes.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Report (Hindi and English versions) of the High Power Panel on Minorities, Scheduled Castes, Scheduled Tribes and other Weaker Sections (Volumes I and II).
- (ii) An explanatory memorandum (Hindi and English versions) showing the action taken thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Apprenticeship (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 882 in Gazette of India dated the 25th November, 1989 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1988-89.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1988-89 along with Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Accounts* (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1988-89 together with Audit Report thereon.
- (9) A copy of the Annual Accounts* (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1988-89 together with Audit Report thereon.
- (10) A copy of the Annual Accounts* (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for

* The Annual Reports were laid on the Table of Lok Sabha on 30th May, 1990.

the year 1988-89 together with Audit Report thereon.

- (11) A copy of the Annual Accounts* (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1988-89 together with Audit Report thereon.
- (12) A copy of the Annual Accounts* (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1988-89 together with Audit Report thereon.
- (13) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1986-87 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1987-88 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1988-89 along with Audited Accounts.
- (b) A statement (Hindi and English versions) regarding Review by the Government on the working of Aeronautical Development Agency, Bangalore, for the years 1985-86 to 1988-89.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (13) above.

* The Annual Reports were laid on the Table of Lok Sabha on 30th May, 1990.

- (15) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1988-89 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1988-89.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

5. Message from Rajya Sabha

Additional Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd August, 1990, Rajya Sabha agreed without any amendment to the National Commission for Women Bill, 1990, passed by Lok Sabha on the 9th August, 1990.

6. Motions for Election to Committees

(1) On behalf of Shri Mufti Mohammed Sayeed, Shri Satya Pal Malik moved the following motion :—

“That in pursuance of Sub Section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from among themselves to be a member of the Committee on Official Language. *vice* Shri Ramesh Chennithala and Shri Ram Pujan Patel resigned from the Committee.”

The motion was adopted.

(2) SHRI CHIMANBHAI MEHTA moved the following :—

“That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations.”

The motion was adopted.

7. Government Bill — Introduced

The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1990.

8. Matters under Rule 377

- (1) Smt. Uma Gajapathi Raju raised a matter regarding need to delete the obsolete provisions of the Factories Act, 1948.
- (2) Shri P. Narsa Reddy raised a matter regarding need to connect road from Nanded to Laxitipet in Adilabad district of Andhra Pradesh with National Highway.
- (3) Shri Ram Sharan Yadav raised a matter regarding need to develop waterlogged land in Gopalpur region of Bihar for agriculture purpose.
- (4) Shri Rabi Narayan Pani raised a matter regarding need to give recognition to the duly elected representative body of the trade union in Heavy Water Plant, Talcher, Orissa.
- (5) Shri Santosh Kumar Gangawar raised a matter regarding need to widen National Highway No. 24 passing through Bareilly, Uttar Pradesh.
- (6) Shri Kashi Ram Rana raised a matter regarding need to provide cooking gas to the people of Gujarat at cheaper rates.
- (7) Shri Pyare Lal Handoo raised a matter regarding need to issue directions to the Government of Jammu and Kashmir to release salary of the Government employees who have migrated from Kashmir valley to Jammu.
- (8) Shri Banwarilal Purohit raised a matter regarding need to increase the capacity of Nagpur Telephone Exchange.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.09 P.M.)

9. Government Bill — Under Consideration

The Prasar Bbharti (Broadcasting Corporation of India) Bill, 1989.

Discussion on the motion for consideration of the Bill moved by Shri P. Upendra on the 21st August, 1990 and amendments thereto moved on the 22nd August, 1990, continued.

The following members took part in the debate :—

- (1) Shri Loknath Choudhury
- (2) Shri S. Krishna Kumar
- (3) Prof. Malini Bhattacharya
- (4) Shri L.K. Advani
- (5) Shri A.N. Singh Deo (*Speech unfinished*)

The discussion was not concluded.

10. Discussion Under Rule 193

Discussion on the statement made by the Minister of External Affairs in the House on 23rd August, 1990 regarding his visit to Moscow, Washington, Amman, Baghdad and Kuwait in connection with the situation in Gulf, raised by Shri Girdharilal Bhargava on the 24th August, 1990, continued.

The following members took part in the debate :—

- (1) Shri A. Charles
- (2) Shri M. Ramana Rai
- (3) Shri Yuvraj
- (4) Shri P.R. Kumaramangalam
- (5) Shri Chitta Basu
- (6) Prof. Prem Kumar Dhumal
- (7) Shri Ramesh Chennithala

(Discussion was held over and resumed *vide* para 12 below)

11. Half-an-Hour Discussion

Shri Kusuma Krishna Murthy raised a discussion on the points arising out of the answer given by the Minister of Urban Development on 8 August, 1990 to Starred Question No. 28 regarding transfer of C.P.W.D. Officers.

Shri Murasoli Maran replied to the discussion.

12. Discussion Under Rule 193 (*vide* para 10 above) resumed.

The following members took part in the debate :—

- (8) Shri Ebrahim Sulaiman Seit
- (9) Shri Janardhana Poojary
- (10) Shri Inderjit
- (11) Shri M.S. Pal
- (12) Shri Kamaluddin Ahmed
- (13) Shri P.C. Thomas
- (14) Shri Sontosh Mohan Dev
- (15) Shri Piyare Lal Handoo
- (16) Shri Kodikunnil Suresh
- (17) Shri Ram Krishna Yadav
- (18) Shri P.A. Antony
- (19) Prof. Savithri Lakshmanan
- (20) Shri Palai K.M. Mathew
- (21) Prof. K.V. Thomas
- (22) Shri K. Muraleedharan
- (23) Dr. Thambi Durai
- (24) Shri P.M. Sayeed
- (25) Prof. P.J. Kurien

Shri I.K. Gujral replied to the discussion. The discussion was concluded.

***13. Report of Business Advisory Committee**

Shri P. Üpendra presented the Sixteenth Report of Business Advisory Committee.

8.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesdy, the 28th August, 1990)

K.C. RASTOGI,
Additional Secretary.

At 6.15 P.M.

LOK SABHA

BULLETIN — PART I [Brief Record of Proceedings]

Tuesday, August 28, 1990 / Bhādra 6, 1912 (Saka)

No. 75

11.02 A.M.

1. Starred Questions

Starred Question Nos. 263 and 265—267 were orally answered. Replies to Starred Question Nos. 264 and 268—282 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3050—3200 and 3202—3286 were laid on the Table.

3. Statement by Minister

The Minister of Finance made a statement regarding budgetary deficit.

4. Question of Privilege

The Speaker withheld his consent to the raising of question of privilege given notice of by Prof. K.V. Thomas, Sarvashri Vasant Sathe, P.C. Thomas and Era Anbarasu against the Prime Minister for allegedly making a policy statement outside the House when the House was in session regarding 'decision' of the Government to reserve 5-10% of jobs in Government services for people belonging to economically weaker sections and for providing more job opportunities for the youth. The Speaker further observed that the Prime

Minister took the first opportunity to inform the House of the Government's proposal.

5. Paper laid on the Table

The following paper was laid on the Table:—

A copy of the Oil and Natural Gas Commission (Death, Retirement and terminal Gratuity) (Amendment) Regulations, 1989 (Hindi and English versions) published in Notification No. Sec / RR /3.7 / 89 in Gazette of India dated the 24th February, 1990 under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959.

6. Report of Committee on Public Undertakings

2. SHRI BASUDEB ACHARIA presented the Third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Sixty-first Report (Eighth Lok Sabha) on India Tourism Development Corporation Limited.

7. Motion regarding Sixteenth Report of the Business Advisory Committee

Shri Satya Pal Malik moved the following motion :—

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on 27th August, 1990.”

The motion was adopted.

8. Submissions

On submissions made by Members—

(1) The Minister of Information and Broadcasting and Parliamentary Affairs clarified the position in regard to the coverage given by Doordarshan to the views of the Leader of the opposition in Lok Sabha in respect of implementation of Mandal Commission's recommendations.

(2) The Deputy Minister of Finance clarified that there was no Government proposal to privatise Nationalised Banks.

(Lok Sabha adjourned at 1.28 and re-assembled at 2.34 P.M.)

9. Matters under Rule 377

(1) Shri R. Jeevarathinam raised a matter regarding need to introduce EMU train service between Arakkonam and Madras.

(2) Shri C.P. Mudalagiriappa raised a matter regarding need for expeditious completion of Upper Bhadra project in Karnataka.

(3) Shri Dasai Choudhary raised a matter regarding need to set up an electronic telephone exchange at Rosra, Bihar.

(4) Shri Dharmesh Prasad Varma raised a matter regarding need to develop Champaran into a popular tourist resort.

(5) Shri Jagannath Singh raised a matter regarding need to give recognition to the electropathy system of medicine.

(6) Shri Shopat Singh Makkassar raised a matter regarding need to take adequate steps to promote cycling competitions, particularly in Bikaner, Rajasthan.

(7) Shri P.C. Thomas raised a matter regarding need to develop the hilly areas of Melukadu in Meenachil taluk in Kottayam district, Kerala.

(8) Dr. Debi Prosad Pal raised a matter regarding need to revive M/s. Bengal Enamel Works Ltd., West Bengal.

10. Government Bill—under Consideration

The Prasar Barati (Broadcasting Corporation of India) Bill, 1989

Discussion on the motion for consideration of the Bill moved by Shri P. Upendra on the 21st August, 1990 and amendments thereto moved on the 22nd August, 1990, continued.

The following members took part in the debate :—

- (1) Shri A.N. Singh Deo
- (2) Shri Kusuma Krishnamurthy
- (3) Shri Mandhata Singh
- (4) Shri P.C. Thomas
- (5) Shri Ram Krishna Yadav
- (6) Shri P.R. Kumaramangalam
- (7) Shri Rameshwar Patidar
- (8) Dr. Debi Prosad Pal

- (9) Shri Rupchand Pal
- (10) Shri Chitta Basu
- (11) Shri Brij Bhushan Tiwari
- (12) Shri Sontosh Mohan Dev
- (13) Shri Inderjit
- (14) Sardar Kirpal Singh
- (15) Prof. Saif-ud-Din Soz
- (16) Shri Anantrao Deshmukh
- (17) Shri Nani Bhattacharya
- (18) Shri Nandu Thapa
- (19) Dr. Thambi Durai
- (20) Shri Santosh Kumar Gangwar
- (21) Shri Moreshwar Save
- (22) Shri Palai K.M. Mathew

The discussion was not concluded.

The House was adjourned for want of quorum.

7.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th August, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Wednesday, August 29, 1990/Bhadra 7, 1912 (Saka)

No. 76

11 A.M.

1. Starred Questions

Starred Question Nos. 283—287 were orally answered. Replies to Starred Question Nos. 288—303 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3287—3298, 3300—3388, 3390—3478, 3480—3492 and 3494—3522 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Employees' State Insurance Corporation (Staff and Conditions of Service) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. A-32(11)-1/84-Estt.I(A) in Gazette of India dated the 16th June, 1990 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (2) A copy of the Apprenticeship (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 781 in Gazette of India dated the 21st October, 1989 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (3) (i) A copy of the Annual Report (Hindi and English versions)

of the National Institute for the Orthopaedically Handicapped, Calcutta; for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Twenty-Ninth Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1987-88 under article 338(2) of the Constitution.
- (6) A copy each of the following notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:—
 - (i) The Food Corporation of India (Contributory Provident Fund) (Second Amendment) Regulations, 1990 published in Notification No. EP.41-2/89 in Gazette of India dated the 19th April, 1990.
 - (ii) The Food Corporation of India (Death-cum-Retirement Gratuity) (First Amendment) Regulations, 1990 published in Notification No. EP.39-3/83 in Gazette of India dated the 19th April, 1990.
 - (iii) The Food Corporation of India (Death-cum-Retirement Gratuity) (Second Amendment) Regulations, 1990 published in Notification No. EP-39-(3)/83 in Gazette of India dated the 19th April, 1990.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI SHIVRAJ V. PATIL presented the Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Estimates Committee

SHRI HANNAN MOLLAH presented the Seventh Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the 78th Report of the Committee (Eighth Lok Sabha) on the Ministry of Labour—Employees' Provident Fund Organisation.

6. Report of Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the Second Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifty-first Report (Eighth Lok Sabha) on Air India—Fare aspect.

7. Calling Attention

SHRI AJIT KUMAR PANJA called the attention of the Minister of Petroleum and Chemicals to the situation arising out of the closure of Barauni, Guwahati and Bongaigaon oil refineries as a result of oil blockade agitation by the all Assam Students Union and steps taken by the Government in regard thereto.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

8. Matters Under Rule 377

(1) Shri K. Pradhani raised a matter regarding need to provide more coaches in East Godavari Express from Bastar and Koraput.

(2) Smt. Basavarajeshwari raised a matter regarding need to give clearance for the establishment of Vijayanagar Steel Plant near Hospet in Bellary district, Karnataka.

(3) Shri Srikantha Datta Narasimharaja Wadiyar raised a matter regarding need for effective steps to alleviate the lot of coffee growers.

(4) Shri C.M. Negi raised a matter regarding need to carve out a separate State comprising of hilly districts of Uttar Pradesh.

(5) Shri Bal Gopal Mishra raised a matter regarding need for issue

of directives to public sector undertakings for implementation of Minimum Wages Act in Orissa.

(6) Shri Rajveer Singh raised a matter regarding need to take steps to check recurring floods in the country.

(7) Shri Rajindra Agnihotri raised a matter regarding need to set up a Development Board for speedy development of plateau regions of Uttar Pradesh and Madhya Pradesh.

(8) Shri Mohanbhai Sanjibhai Delkar raised a matter regarding need to develop Dadar Nagar Haveli as tourist resort.

9. Government Bill—Under Consideration

The Prasar Bharati (Broadcasting Corporation of India) Bill, 1989

Discussion on the motion for consideration of the Bill moved by Shri P. Upendra on the 21st August, 1990 and amendments thereto moved on the 22nd August, 1990, continued.

The following members took part in the debate:—

- (1) Prof. Shailendra Nath Shrivastava
- (2) Shri P. Chidambaram
- (3) Shri K.S. Chavda
- (4) Prof. Rasa Singh Rawat
- (5) Smt. Uma Gajapathi Raju
- (6) Shri C.M. Negi
- (7) Shri V.N. Gadgil
- (8) Shri P. Narsa Reddy
- (9) Shri Dasai Choudhary

Shri P. Upendra replied to the debate.

The discussion was not concluded.

6-38 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th August, 1990)

K.C. RASTOGI,
Additional Secretary.

Corrigenda

In Bulletin Part I dated 28.8.1990—

- (1) Page 1, item 3, 'Statement by Minister' *add at the end*
"He also laid a Technical Note entitled 'Monitoring Budget Deficits of the Government'."
- (2) Page 3, item 10, line 1—
for 'Barati' read 'Bharati'

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, August 30, 1990/Bhadra 8, 1912 (Saka)

No. 77

11.01 A.M.

1. Starred Questions

Starred Question Nos. 304—308 were orally answered. Replies to Starred Question Nos. 309—324 were laid on the Table.

2. Short Notice Question

Reply to Short Notice Question No. 1 addressed to the Minister of Railways regarding Reduction in Petroleum Products in vehicles with Railways was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3523—3630, 3632—3690, 3692—3730 and 3732—3756 were laid on the Table.

4. Government Bill—Passed

The Prasar Bharati (Broadcasting Corporation of India) Bill, 1989

Discussion on the motion for consideration of the Bill moved by Shri P. Upendra on the 21st August, 1990 and amendments thereto moved on the 22nd August, 1990, continued.

The amendments for circulation of the Bill for eliciting opinion thereon, moved by Shri Girdharilal Bhargava and Prof. Rasa Singh

Rawat were withdrawn by leave of the House.

The amendments for circulation of the Bill for eliciting opinion thereon, moved by Sarvashri Kusuma Krishnamurthy and Anantrao Deshmukh were negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri Kusuma Krishnamurthy was negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted, as amended.

An amendment for insertion of New Clause 12A was adopted.

New Clause 12A was also adopted.

Clauses 13 to 15 were adopted, as amended.

Clauses 16 to 18 were adopted.

Clause 19 was adopted, as amended.

Clause 20 and 21 were adopted.

Clause 22 was adopted, as amended.

An Amendment for insertion of New Clauses 22A, 22B and 22C was adopted.

New Clauses 22A, 22B and 22C were also adopted.

Clauses 23 to 29 were adopted, as amended.

Clauses 30 and 31 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Upendra.

The following members took part in the debate:—

- (1) Shri A.K. Roy
- (2) Shri Sontosh Mohan Dev
- (3) Shri Somnath Chatterjee
- (4) Shri L.K. Advani

- (5) Shri Vasant Sathe
- (6) Shri Bhogendra Jha
- (7) Prof. P.J. Kurien
- (8) Shri Inderjit
- (9) Shri P.M. Sayeed
- (10) Shri Saifuddin Choudhury
- (11) Dr. Thambi Durai
- (12) Shri K.S. Rao
- (13) Shri Nani Bhattacharya
- (14) Shri S. Krishna Kumar
- (15) Shri Nirmal Kanti Chatterjee
- (16) Shri Hemendra Singh Banera
- (17) Shri Kapil Dev Shastri
- (18) Shri P. Upendra

The motion was adopted and the Bill, as amended, was passed.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Industrial Security Force (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 330 in Gazette of India dated the 26th May, 1990 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 449(E) published in Gazette of India dated the 18th April, 1990 approving the Amendment to Mormugao Port (Shipment of Ore and Pellets from Mechanical Ore Handling Plant at Berth No. 9 and related matters) Regulations, 1979.
 - (ii) G.S.R. 633(E) published in Gazette of India dated the 13th July, 1990 approving the Amendment to the Bombay Port Trust General Bye-laws.

- (3) A copy each of the following notifications (Hindi and English versions) issued under the Indian Post Office Act, 1898:—
- (i) The Post Boxes (Eighth Amendment) Order, 1990 published in Notification No. G.S.R. 544(E) in Gazette of India dated the 5th June, 1990.
 - (ii) The Indian Post Office (Seventh Amendment) Rules, 1990 published in Notification No. G.S.R. 545(E) in Gazette of India dated the 5th June, 1990.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1980-81.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1980-81 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1981-82.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1982-83.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1983-84.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1984-85.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1985-86.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1986-87.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Seven Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Report (Hindi and English versions) of the Committee of Parliament on Official Language — Part 4 [(Chapters 1 to 41) and Annexures] for the year 1989 under sub-section (3) of section 4 of the Official Languages Act, 1963.

6. Report of the Committee on Government Assurances

Dr. Vijay Kumar Malhotra presented the Third Report (Hindi and English versions) of the Committee on Government Assurances.

7. Report of Committee on Absence of Members

Shri Babanrao Dhakane presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Matters under Rule 377

(1) Shri Dharam Pal Sharma raised a matter regarding need for review by Government of the fund allocation under Jawahar Rozgar Yojna.

(2) Shri Bhabani Shankar Hota raised a matter regarding need to declare Sambalpur University, as a Central University for its all round development.

(3) Prof. Yadunath Pandey raised a matter regarding need to take steps to check pollution in Rajrappa region of Hazaribagh district.

(4) Dr. Ramchandra Dome raised a matter regarding need to take adequate measures for overall improvement of railway service in Birbhum district, West Bangal.

(5) Shri A.K. Roy raised a matter regarding need to look into the grievances of the workers of Moonidih Project of BHEL in Dhanbad district, Bihar.

(6) Shri Ramesh Chennithala raised a matter regarding need to ensure remunerative price to coco cultivators for their produce.

(7) Shri Manjai Lal raised a matter regarding need to set up agriculture based industries in North Bihar.

(8) Shri Mitraśen Yadav raised a matter regarding need to connect Ayodhya with other parts of the country by rail.

5.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st August, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, August 31, 1990/Bhadra 9, 1912 (Saka)

No. 78

11.03 A.M.

1. Starred Questions

Starred Question Nos. 325–327 were orally answered. Replies to Starred Question Nos. 328–345 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3757–3842, 3844–3866, 3868–3946 and 3948–3991 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. 474(E) published in Gazette of India dated the 11th May, 1990 together with an explanatory memorandum seeking to provide concessional rate of excise duty at Rs. Sixty per kilolitre on raw naphtha and reformed naphtha (C.5 Reformat) intended to be used in the manufacture of specified petrochemicals.

(ii) G.S.R. 486(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum seeking to provide effective rate of basic excise

duty of 10 per cent on certain goods falling under sub-heading No. 2202.90.

- (iii) G.S.R. 487(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notifications Nos. 8/90-CE, and 12/90-CE dated the 20th March, 1990.
- (iv) G.S.R. 488(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 23/89-CE dated the 1st March, 1989 so as to prescribe effective basic duty of Rs. 90/- per tonne on cement made by mini cement plants.
- (v) G.S.R. 489(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum seeking to exempt lime falling under sub-heading No. 2505.60 from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 490(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 24/90-CE, dated the 20th March, 1990 so as to prescribe effective duty of 15 per cent on DMT and PTA.
- (vii) G.S.R. 491(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 175/86-CE, dated the 1st March, 1986 so as to extend the exemption to tyre flaps of rubber.
- (viii) G.S.R. 492(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notifications Nos. 138/86-CE and 139/86-CE, dated the 1st March, 1986.
- (ix) G.S.R. 493(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notifications Nos. 253/82-CE, dated the 8th November, 1982, 6587-CE,

dated the 1st March, 1987 and 47/90-CE, dated the 20th March, 1990.

- (x) G.S.R. 494(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 64/87-CE, dated the 1st March, 1987 so as to prescribe effective rate of additional excise duty (in lieu of Sales tax) on coated textiles.
- (xi) G.S.R. 495(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notifications Nos. 63/87-CE, dated the 1st March, 1987 and 82/88-CE, dated the 1st March, 1988 so as to prescribe effective rates of basic duty on coated textiles falling under heading No. 73.10.
- (xii) G.S.R. 496(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 181/88-CE, dated the 13th May, 1988 so as to prescribe an effective basic duty of 15 per cent on metal containers.
- (xiii) G.S.R. 497(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 180/88-CE, dated the 13th May, 1988 so as to fully exempt aluminium containers used in the packing of liquid pesticides.
- (xiv) G.S.R. 498(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 69/90-CE, dated the 20th March, 1990 so as to prescribe effective rate of basic duty of 10 per cent on textile processing machinery.
- (xv) G.S.R. 499(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum seeking to provide full exemption for certain

varieties of PVC insulated winding wires subject to certain conditions and also fixing effective rates of duty on PVC insulated winding wires of copper and aluminium.

- (xvi) G.S.R. 500(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 74/90-CE, dated the 20th March, 1990 so as to give full exemption to unrecorded and recorded audio cassettes and prescribing effective rates of duty on unrecorded and recorded audio tapes.
 - (xvii) G.S.R. 567(E) published in Gazette of India dated the 12th June, 1990 together with an explanatory memorandum seeking to exempt bicycle valves and its components from the whole of the duty of excise leviable thereon.
 - (xviii) G.S.R. 609(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 73/90-CE, dated the 20th March, 1990.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 452(E) published in Gazette of India dated the 19th April, 1990 together with an explanatory memorandum seeking to rescind the Notification No. 153/90-Cus., dated the 27th April, 1989.
 - (ii) G.S.R. 453(E) published in Gazette of India dated the 19th April, 1990 together with an explanatory memorandum making certain amendments to Notification No. 142/90-Cus., dated the 20th March, 1990.
 - (iii) G.S.R. 458(E) published in Gazette of India dated the 25th April, 1990 together with an explanatory memorandum making certain amendments to Notification No. 295/83-Cus., dated the 1st November, 1983 so as to increase the rate of basic customs duty on titanium

sponge when imported for the manufacture of titanium alloy products from 30 per cent to 35 per cent and to delete the time limit prescribed therein.

- (iv) G.S.R. 463(E) published in Gazette of India dated the 30th April, 1990 together with an explanatory memorandum making certain amendments to Notification No. 131/77-Cus., dated the 1st July, 1977 seeking to prescribe concessional rate of import duty on industrial diamonds in dust or powder form so as to extend the exemption from additional duty of customs.
- (v) G.S.R. 465(E) and G.S.R. 466(E) published in Gazette of India dated the 3rd May, 1990 together with an explanatory memorandum seeking to exempt basic customs duty in excess of 25 per cent *ad valorem* and the whole of the additional and auxiliary duty of customs leviable on capital goods imported in accordance with the provisions of paragraph 197 of the Import-Export Policy, 1990-93.
- (vi) G.S.R. 482(E) and G.S.R. 483(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum seeking to prescribe a basic duty of 10 per cent and nil additional and auxiliary duty of 30 per cent on specified grade of LDPE used in the manufacture of aseptic packing material for packaging of pharmaceuticals with the aid of Aseptic Form Fill Seal Machine.
- (vii) G.S.R. 484(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 219/84-Cus., dated the 10th August, 1984 so as to reduce basic customs duty on Waste paper to 15 per cent.
- (viii) G.S.R. 485(E) published in Gazette of India dated the 16th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 489/86-Cus., dated the 18th December, 1986 so as to

fully exempt from customs duty Polypropylene B.C.F. Yarn Manufacturing Plant.

- (ix) G.S.R.513(E) published in Gazette of India dated the 30th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 356/86-Cus., dated the 17th June, 1986 so as to delete the time limit prescribed therein.
- (x) G.S.R.539(E) published in Gazette of India dated the 1st June, 1990 together with an explanatory memorandum seeking to exempt all goods falling under Chapter 13 of the First Schedule to the Customs Tariff Act, 1975 from the whole of the additional duty of customs leviable thereon.
- (xi) G.S.R.540(E) published in Gazette of India dated the 1st June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 315/83-Cus., dated the 26th November, 1983.
- (xii) G.S.R.546(E) published in Gazette of India dated the 5th June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 86/90-Cus., dated the 20th March, 1990 so as to enable the small scale units holding a valid registration certificate to avail the concession mentioned in the notification.
- (xiii) G.S.R.561(E) published in Gazette of India dated the 8th June, 1990 together with an explanatory memorandum seeking to extend the validity of Notification No. 215/88-Cus., dated the 1st July, 1988 without specifying any time limit.
- (xiv) G.S.R.580(E) and G.S.R.581(E) published in Gazette of India dated the 18th June, 1990 together with an explanatory memorandum seeking to prescribe a basic and auxiliary duty of customs of 30 per cent *ad valorem* in respect of high raw ground sponge iron when imported into India for the manufacture of iron powder.

- (xv) G.S.R. 582(E) published in Gazette of India dated the 18th June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 105/90-Cus., dated the 20th March, 1990 so as to prescribe a specific rate of basic customs duty of Rs. 10 per sparking plug as against the existing basic customs duty of 100 per cent *ad valorem*.
 - (xvi) G.S.R. 602(E) published in Gazette of India dated the 27th June, 1990 together with an explanatory memorandum, seeking to extend the validity of Notification No. 522/86-Cus., dated the 31st December, 1986 upto 31st March, 1991.
 - (xvii) G.S.R. 639(E) and G.S.R. 640(E) published in Gazette of India dated the 16th July, 1990 together with an explanatory memorandum seeking to prescribe a basic customs duty of 25 per cent and additional nil and the whole of the auxiliary duty of customs on cotton yarn, cotton terry toweling fabrics and cotton terry towels.
 - (xviii) G.S.R. 649(E) published in Gazette of India dated the 19th July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 49/90-Cus., dated the 20th March, 1990 so as to prescribe the basic customs duty of 25 per cent *ad valorem* on Cellulose acetate flakes imported into India.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of Indian Investment Centre, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of, the Indian Investment Centre, New Delhi, for the year 1988-89.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from 9th July, 1988 to 30th June, 1989 along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.

- (5) A statement (Hindi and English versions) regarding rejection of the Award by the Board of Arbitration under the Joint Consultative Machinery (JCM) Scheme.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

- | | |
|----------------------------|--|
| (1) Shri Atinder Pal Singh | —19th March to 15th May, 1990. |
| (2) Shri P.V. Narsimha Rao | } and —7th August to 10th August, 1990
—16th August to 7th September, 1990. |
| (3) Shri Y.S. Mahajan | |
| (4) Shri Vamañrao Mahadik | |

5. Minutes of Committee on Absence of Members

SHRI BABANRAO DHAKANE laid on the Table Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on the 29th August, 1990.

6. Report of the Committee on Government Assurances

DR. VIJAY KUMAR MALHOTRA presented the Fourth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd September, 1990.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.28 P.M.)

8. Matters under Rule 377

(1) Smt. J. Jamuna raised a matter regarding need to waive off loans upto Rs. 10,000/- taken by agriculturists etc. from cooperative banks.

(2) Shri Jai Prakash Agarwal raised a matter regarding need for early solution to the agitation of advocates of lower courts in Delhi in the interest of litigant public.

(3) Shri D.M. Putte Gowda raised a matter regarding need to

declare Chikmagalur district in Karnataka as industrially backward area.

(4) Prof. (Dr.) S.P. Yadav raised a matter regarding need to check soil erosion by Ganga at Sambhal, Uttar Pradesh.

(5) Shri Harikewal Prasad raised a matter regarding need to check the rising prices of essential commodities.

(6) Shri Maheshwar Singh raised a matter regarding need to take steps to encourage use of fruits and fruit juices.

(7) Shri Vidyadhar Gokhle raised a matter regarding need to withdraw the environmental clearance and not to issue industrial licence to NOCIL, Bombay.

(8) Shri Chitta Basu raised a matter regarding need to recognise betel leaves as an exportable agricultural produce.

(9) Dr. Laxminarayan Pandey raised a matter regarding need to look into the irregularities in National Consumers Federation.

9. Statutory Resolutions—under consideration

*Time allotted	: 4 hours
Time taken	: 49 minutes
Balance	: 3 hrs. 11 mts.

Shri Jaswant Singh moved the following Resolutions:—

(1) "That this House disapproves of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990 (Ordinance No. 4 of 1990) promulgated by the President on the 30th July, 1990".

(2) "That this House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1990 (Ordinance No. 5 of 1990) promulgated by the President on the 30th July, 1990".

10. Government Bills — under consideration

(1) *The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1990.*

* Discussed together.

(2) *The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1990.*

The motions for consideration of the above Bills were moved by Prof. Madhu Dandavate.

The following members took part in the combined debate on the Resolutions *vide* para 9 above and motions for consideration of the Bills:—

- (1) Dr. Chinta Mohan
- (2) Shri Ajoy Mukhopadhyay
- (3) Shri Harish Rawat
- (4) Shri Laxminarayan Pandey
- (5) Shri A. Charles
- (6) Shri Surya Narain Yadav
- (7) Shri Maheshwar Singh (*Speech unfinished*)

The discussion was not concluded.

11. Motion regarding Ninth Report of the Committee on Private Members' Bills and Resolutions.

Shri Uttam Rao Laxmanrao Patil moved the following motion :—

“That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th August, 1990.”

The motion was adopted.

12. Private Member's Resolution—under consideration

Shri Dileep Singh Bhuria concluded his speech on the following Resolution moved by him on the 17th August, 1990:—

“This House is of the opinion that in order to protect the interest of the farmers in the country, the Government should announce the prices of different crops at least three months before the sowing season; make available the agricultural inputs and implements at reasonable prices and purchase the entire produce of the farmer.”

The following members took part in the debate:—

- (1) Shri A.N. Singh Deo
- (2) Shri K.D. Sultanpuri
- (3) Shri Mahadeepak Singh Shakya
- (4) Shri Sushanta Chakraborty
- (5) Shri Mandhata Singh
- (6) Shri Ramlal Rahi
- (7) Shri Sudam Deshmukh
- (8) Shri Maheshwar Singh
- (9) Shri P. Narsa Reddy
- (10) Shri Dasai Choudhary
- (11) Shri K.S. Rao
- (12) Shri Chitta Basu
- (13) Shri Sarju Prasad Saroj (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd September, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, September 3, 1990/Bhadra 12, 1912 (Saka)

No. 79

11.03 A.M.

1. Starred Questions

Starred Question Nos. 346—349 and 351 were orally answered. Replies to Starred Question Nos. 350 and 352—366 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3992—4067, 4069—4087, 4089—4159, 4161—4178 and 4180—4226 were laid on the Table.

3. Submissions

In response to submissions made by the Members, the Minister of State for Home Affairs clarified that one I.A.F. 'employee' had died at the hands of terrorists in Srinagar and not three as reported in the Press.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Padmaja Naidu

Himalayan Zoological Park, Darjeeling, for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1988-89 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1988-89.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1988-89 together with Audit Report thereon.
(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1988-89.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under article 309 of the Constitution:—
 - (i) The General Reserve Engineer Force Group 'C' Recruitment (Amendment) Rules, 1989 published in Notification No. G.S.R. 80 in Gazette of India dated the 10th February, 1990.
 - (ii) The Border Roads Organisation (Additional Director General-Border Roads) Recruitment Rules, 1990 published in Notification No. G.S.R. 220 in Gazette of India dated the 7th April, 1990.
 - (iii) The General Reserve Engineer Force Group 'C' and Group

'D' Recruitment (Amendment) Rules, 1990 published in Notification No. G.S.R. 279 in Gazette of India dated the 5th May, 1990.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1988-89 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of Himalayan Mountaineering Institute, Darjeeling, for the year 1988-89.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

5. Message from Rajya Sabha

Additional Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd August, 1990, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate two members from Rajya Sabha to associate with the committee on Public Undertakings for the unexpired portion of the term of the Committee *vice* Shri Virendra Verma and Dr.G. Vijaya Mohan Reddy and also communicated the names of Shrimati Renuka Chowdhury and Shri Mohinder Singh Lather who had been duly elected to the said Committee.

6. Report and Minutes of the Committee on Public Undertakings

Shri Basudeb Acharia presented the Sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Oil and Natural Gas Commission—Construction of NR-1 and NH Well Platforms and Minutes of the sittings of the Committee relating thereto.

7. Report of the Committee on Government Assurances

Dr. Vijay Kumar Malhotra presented the Fifth Report (Hindi and English versions) of the Committee on Government Assurances.

8. Government Bill — Introduced

The Rehabilitation Council of India, 1990

9. Matters Under Rule 377

- (1) Shri G.S. Basavaraj raised a matter regarding need to permit the Government of Karnataka to raise funds through bonds to finance the irrigation and power projects in the State.
- (2) Shri Gopinath Gajapathi raised a matter regarding need to expedite financial assistance for the development of Mahendragiri in Orissa.
- (3) Shri Harish Rawat raised a matter regarding need to take up the construction of Govindvallab Pant Environment Institution, Almorah, Uttar Pradesh.
- (4) Shri Gumanmal Lodha raised a matter regarding need to convert Ahmedabad-Delhi metre gauge railway line into broad gauge.
- (5) Shri M. Ramanna Rai raised a matter regarding need to increase the capacity of T.V. transmission centres at Kasargod and Kannur.
- (6) Dr. Venkatesh Kabde raised a matter regarding need to take urgent steps to check the spread of epidemic in Marathwada district in Maharashtra.

(Lok Sabha adjourned at 1. P.M. and re-assembled at 2.09 P.M.)

*10. Statutory Resolutions — Negatived

Discussion on the following Resolutions moved by Shri Jaswant Singh on 31st August, 1990, continued:—

- (1) “That this House disapproves of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990 (Ordinance No. 4 of 1990) promulgated by the President on the 30th July, 1990.”
- (2) “That this House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amend-

* Discussed together

ment) Ordinance, 1990 (Ordinance No. 5 of 1990) promulgated by the President on the 30th July, 1990.”

Both the Resolutions were negatived after discussion as indicated in para 11 below.

***11. Government Bills — Passed**

- (1) *The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1990.*
- (2) *The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1990.*

Combined discussion on the motions for consideration of the Bills moved on the 31st August, 1990 and the Resolutions (*vide* para 10 above) continued.

The following Members took part in the debate:—

- (1) Shri Bal Gopal Mishra
- (2) Shri Maheshwar Singh
- (3) Shri Shri J.P. Agarwal
- (4) Shri Nand Kumar Sai
- (5) Shri Hemendra Singh Banera
- (6) Prof. K.V. Thomas
- (7) Shri Rajveer Singh
- (8) Shri Girdharilal Bhargava
- (9) Dr. Thambi Durai
- (10) Shri Ram Krishna Yadav

Prof. Madhu Dandavate replied to the debate.

- (1) The motion for consideration of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1990 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

* Discussed together

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The Motion was adopted and the Bill was passed.

(2) The motion for consideration of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1990 was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

12. Statutory Resolution — Adopted

Prof. Madhu Dandavate moved the following resolution:—

“That in pursuance of sub-section (2) of section 3 of the Central Excise Tariff Act, 1985 (Act No. 5 of 1986), this House approves the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 136/90-Central Excise, GSR 721(E), dated the 22nd August, 1990, which was laid on the Table of the House on the same day, increasing the basic excise duty leviable on motor cars and other motor vehicles principally designed for the transport of persons (other than those of Heading No. 87.02), including station wagons and racing cars from 40% *ad valorem* to 50% *ad valorem* from the date of issue of the said notification.”

The following members took part in the debate:—

- (1) Shri P.R. Kumaramangalam
- (2) Shri Ramesh Bais

The Resolution was adopted.

13. The Punjab Budget — 1990-91 — Demands for Grants

Time allotted	:	3 hours
Time taken	:	2 hours 56 minutes
Balance	:	04 minutes

Discussion on the Demands for Grants Nos. 1 to 30 in respect of the Budget for the State of Punjab for 1990-91, commenced.

Seven cut motions (Nos. 4 to 8, 9 and 10) were moved.

The following members took part in the debate:—

- (1) Smt. Sukhbans Kaur
- (2) Prof. (Dr.) S.P. Yadav
- (3) Shri Dharam Pal Sharma
- (4) Shri Prahlad Singh Patel
- (5) Shri Bhajan Lal
- (6) Shri Saifuddin Choudhury
- (7) Shri Madan Lal Khurana
- (8) Shri Kamal Chaudhury
- (9) S. Atinder Pal Singh

The discussion was not concluded.

6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th September, 1990)

K. C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 4, 1990/Bhadra 13, 1912 (Saka)

11.03 A.M.

No. 80

1. Starred Questions

Starred Question Nos. 367—371 were orally answered. Replies to Starred Question Nos. 372—386 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4227—4395, 4397—4423, 4425—4463 and 4463-A were laid on the Table.

3. Submissions

In response to submissions made by Members:—

(1) The Minister of Railways informed the House of the action taken against a Member of Railway Board for his alleged misbehaviour with a girl student;

(2) Sharing the anxiety of the House regarding the activities of ULFA in Assam, the Minister of Finance assured that he would convey the feelings of the House to the Prime Minister and Minister of Home Affairs; and

(3) The Minister of Finance clarified the position regarding refund of excess excise/customs duties.

(Lok Sabha adjourned at 2.11 P.M. and re-assembled at 3.15 P.M.)

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) S.O. 545(E) published in Gazette of India dated the 9th July, 1990 directing that the provisions of sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal in respect of any industry or service specified in the notification.
 - (ii) S.O. 625(E) published in Gazette of India dated the 8th August, 1990 directing that the provisions of sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to an undertaking for power generation.
- (2) A copy of the Notification No. G.S.R. 302 (Hindi and English versions) published in Gazette of India dated the 19th May, 1990 declaring Messrs Tamilnadu Artisans' Benefit Fund Limited, Coimbatore, to be a 'Nidhi' under section 620A of the Companies Act, 1956.
- (3) A copy of the Trade and Merchandise Marks (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 287 in Gazette of India dated the 12th May, 1990 under section 134 of the Trade and Merchandise Marks Act, 1958.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Non-pressure Stoves (Quality Control) Order, 1990

(Hindi and English versions) published in Notification No. G.S.R. 699(E) in Gazette of India dated the 8th August, 1990 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (7) A copy of the Oil and Natural Gas Commission (Terms and Conditions of Appointment and Service) Amendment, Regulations, 1988 (Hindi and English versions) published in Notification No. 17(11)/87-Reg. in Gazette of India dated the 9th December, 1989 under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959.
- (8) A statement (Hindi and English versions) (i) correcting the reply given on 13th March, 1990 to Unstarred Question No. 28 by Shri Khemchandbhai Somabhai Chavda regarding foreign equity holding by drug companies and (ii) giving reasons for delay in correcting the reply.
- (9) A copy of the Railway Passengers (cancellation of tickets and refund of fares) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 646(E) in Gazette of India dated the 18th July, 1990 under section 199 of the Railways Act, 1989.

5. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI ANADI CHARAN DAS presented the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in the 46th Report (Eighth Lok Sabha) on the Ministry of Tourism—Reservations for and employment of Scheduled Castes and Scheduled Tribes in India Tourism Development Corporation.

6. Report of the Committee on Government Assurances

DR. VIJAY KUMAR MALHOTRA presented the Sixth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Calling Attention

PROF. VIJAY KUMAR MALHOTRA called the attention of the Minister of Industry to the situation arising out of the reported disappearance of seventy Maruti vehicles during transit from the factory to showroom and action taken by the Government in regard thereto.

The Minister of Industry made a statement in regard thereto.

8. Matters under Rule 377

(1) Shri M. Baga Reddy raised a matter regarding need to increase the statutory price of sugarcane by Rs. 25 /- per tonne at 8.5% recovery for the year 1989-90.

(2) Shri Manoranjan Bhakta raised a matter regarding need to fill the vacancies in the Andaman and Nicobar Island administration by giving employment to unemployed youth of Andaman and Nicobar Islands.

(3) Shri Banwarilal Purohit raised a matter regarding need to form Development Boards for the backward regions of Vidarbha, Marathwada and Konkan in Maharashtra.

(4) Shri Ram Sharan Yadav raised a matter regarding need to set up some industries in Khagaria Parliamentary constituency of Bihar.

(5) Shri Rajmangal Mishra raised a matter regarding need to sanction pension to freedom fighters recommended by State Government of Bihar.

(6) Shri Mandhata Singh raised a matter regarding the decision of Uttar Pradesh Government to close several public sector undertakings.

(7) Shri Rajveer Singh raised a matter regarding need to re-start the construction of Jamrani dam in Nainital district, U.P.

(8) Shri Sudam Deshmukh raised a matter regarding need to secure release of Indian Prisoners of War in Pakistan.

(9) Shri Ramlal Rahi raised a matter regarding need to make available cooking gas in rural areas of the country also.

9. Discussions under Rule 193

* (1) Shri Harish Rawat raised a discussion on the statement made by the Prime Minister in the House on 7th August, 1990 regarding decisions on the Mandal Commission Report.

* (2) Shri Dinesh Singh raised a discussion on the statement made by the Prime Minister in the House on 27th August, 1990 regarding measures for promotion of employment for the youth in addition to reservations for socially and educationally backward classes.

Shri Hukumdeo Narayan Yadav took part in the combined debate.

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th September, 1990)

K. C. RASTOGI,
Additional Secretary.

* Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 5, 1990/Bhadra 14, 1912 (Saka)

No. 81

11.03 A.M.

1. Starred Questions

Starred Question Nos. 387—390 and 392 were orally answered. Replies to Starred Question Nos. 391 and 393—406 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4464—4576, 4578—4622, 4624—4689, 4691—4704 and 4704—A were laid on the Table.

(Lok Sabha adjourned at 1.01 p.m. and Re-assembled at 2.08 p.m.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 245 in Gazette of India dated the 21st April, 1990 together with an explanatory memorandum under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976.
- (2) A copy of the Ministry of Urban Development (Chief Accounts Officer) Recruitment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1023 in Gazette of India dated the 31st December, 1988 together with a corrigendum thereto published in Notification No. G.S.R. 143 in Gazette of India dated the 14th

February, 1990 under section 58 of the Delhi Development Act, 1957.

- (3) A copy of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 250 in Gazette of India dated the 21st April, 1990 under sub-section (4) of section 14 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976.
- (4) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 249 in Gazette of India dated the 21st April, 1990 under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.
- (5) A copy of the Mica Mines Labour Welfare Fund (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 282 in Gazette of India dated the 5th May, 1990 under sub-section (3) of section 6 of the Mica Mines Labour Welfare Fund Act, 1946.
- (6) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 251 in Gazette of India dated the 21st April, 1990 under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976.
- (7) A copy of the Apprenticeship (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 827 in Gazette of India dated the 4th November, 1989 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (8) (i) A copy of the Fifth Annual Report (Hindi and English versions) of the Minorities Commission for the period from 1st April, 1982 to 31st March, 1983.
 (ii) A copy of the Memorandum (Hindi and English versions) of the action taken on the above Report.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Sixth Annual Report (Hindi and English versions) of the Minorities Commission for the period from 1st April, 1983 to 31st March, 1984.
- (ii) A copy of the Memorandum (Hindi and English versions) of the action taken on the above Report.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Seventh Annual Report (Hindi and English versions) of the Minorities Commission for the period from 1st April, 1984 to 31st March, 1985.
- (ii) A copy of the Memorandum (Hindi and English versions) of the action taken on the above Report.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Eighth Annual Report (Hindi and English versions) of the Minorities Commission for the period from 1st April, 1985 to 31st March, 1986.
- (ii) A copy of the Memorandum (Hindi and English versions) of the action taken on the above Report.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) Above.
- (16) A copy of the Central Silk Board (Consolidated) Recruitment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 51(E) in Gazette of India dated the 5th February, 1990 under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (17) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1987-88.

- (ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1987-88 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (19) A statement (Hindi and English versions) (i) correcting the reply given on 22 August, 1990 to Unstarred Question No. 2124 by Shri Ramashray Prasad Singh, Prof. Malini Bhattacharya and Shrimati Subhashini Ali regarding Vegetable and Grain Processing in Pepsi Foods and (ii) giving reasons for delay in correcting the reply.
- (20) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1988-89 along with Audited Accounts.
- (21) A copy of the Education (Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. 14-21/81(Pt.I)-PCI in Gazette of India dated the 13th February, 1988 together with Corrigenda thereto published in Notification No. 14-21/81-(Pt.I)/PCI (Hindi and English versions) in Gazette of India dated the 29th October, 1988 and Notification No. 14-21/81 (Pt.I)-PCI/9804-6 (English version only) in Gazette of India dated the 27th January, 1990 under sub-section (4) of section 18 of the Pharmacy Act, 1948.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1988-89.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and

Naturopathy, New Delhi, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1988-89.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Accounts** (Hindi and English versions) of the Chittaranjan National Cancer Institute (Research Centre), Calcutta, for the year 1988-89 together with Audit Report thereon.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 700(E) in Gazette of India dated the 8th August, 1990 under section 39 of the Bureau of Indian Standards Act, 1986.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation, Chandigarh, for the year 1988-89 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Warehousing Corporation, Chandigarh, for the year 1988-89.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the FCI (Staff) (Third Amendment) Regulations,

*The Annual Report and Review were laid on the Table of Lok Sabha on 23rd May, 1990.

1990 (Hindi and English versions) published in Notification No. 55/No. E.P. 1-15/75-Vol. V. in Gazette of India dated the 26th July, 1990 under sub-section (5) of section 45 of the Food Corporations Act, 1964.

4. Messages from Rajya Sabha

Additional Secretary reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on 3rd September, 1990, Rajya Sabha agreed without any amendment to the Armed Forces (Jammu and Kashmir) Special Powers Bill, 1990, passed by Lok Sabha on the 21st August, 1990.
- (2) That at its sitting held on the 5th September, 1990 Rajya Sabha passed with amendments the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990, which had been passed by Lok Sabha on the 30th August, 1990, and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as Amended by Rajya Sabha—Laid on the Table

Additional Secretary laid on the Table the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990, returned by Rajya Sabha with amendments.

6. Report of the Committee on Private Members' Bills and Resolutions

Shri Kirpal Singh presented the Tenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

* At 7.20 P.M.

7. Tour Report of the Study Group and Statement of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Nakul Nayak laid on the Table a copy (Hindi and English versions) each of the following :—

- (1) Report of the Study Tour of Study Group of the Committee on its visit to Agra during August, 1990.
- (2) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Fortieth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Heavy Electricals Limited (Hyderabad and Hardwar Unit).
- (3) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Forty-first Report (Eighth Lok Sabha) on Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Andaman and Nicobar Islands.
- (4) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Forty-fourth Report on Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Lakshadweep.
- (5) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Forty-fifth Report on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Bank of Baroda and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

8. Report of the Committee on Petitions

Shri Lokanath Choudhary presented the First Report (Hindi and English versions) of the Committee on Petitions.

9. Statement by Minister

On behalf of the Minister of Labour and Welfare, the Minister of State in the Department of Agriculture and Cooperation in the Ministry of Agriculture made a statement correcting the reply given on 8 August, 1990 to Hindi version of Starred Question No. 31 by Sarvashri R.N. Rakesh and Manikrao Hodlya Gavit regarding Labour Courts in Delhi.

10. Matters under Rule 377

(1) Shri K.D. Sultanpuri raised a matter regarding need to set up Krishi Vigyan Kendra at Hamirpur, Himachal Pradesh.

(2) Prof. Ramjilal Suman raised a matter regarding need to open a 'Passport Office' at Agra, Uttar Pradesh.

(3) Shri Ram Naik raised a matter regarding need to provide civic amenities to people living in slum areas on Central Government lands in Bombay.

(4) Shri Shopat Singh Makkasar raised a matter regarding need to ensure reasonable price for milk to dairy owners of Rajasthan.

(5) Shri G.M. Banatwalla raised a matter regarding need to ban provocative campaign on Babri Masjid-Ram Janma Bhoomi issue.

(6) Shri Nandi Yellaiah raised a matter regarding need to approve the 'Master Plan' for development of Secunderabad Cantonment area.

(7) Shri Kamal Chaudhary raised a matter regarding need to take urgent steps to control the fire in the mines of Jharia coalfields, Bihar.

(8) Shri Prakash Koko Brahmabhatt raised a matter regarding need for speedy development of Ahmedabad airport as an international airport.

11. The Punjab Budget — 1990-91 — demands for Grants

Discussion on the Demands for Grants Nos. 1 to 30 in respect of the Budget for the State of Punjab and cut motions thereto moved on 3rd September, 1990, continued.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Sontosh Mohan Dev
- (3) Sardar Kirpal Singh
- (4) Shri Nathu Ram Mirdha
- (5) Dr. Thambi Durai
- (6) Smt. Bimal Kaur Khalsa
- (7) Shri P.R. Kumaramangalam
- (8) Shri Kamal Chaudhry
- (9) Prof. N.G. Ranga
- (10) Shri Harbhajan Lakha
- (11) Ch. Ram Parkash

Prof. Madhu Dandavate replied to the debate.

All the cut motions were negatived.

All the Demands for Grants Nos. 1 to 30 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1990-91 for the amounts shown in the Fourth Column of the printed List of Demands for Grants were voted in full.

12. Government Bill — Introduced

The Punjab Appropriation (No. 2) Bill, 1990

13. Government Bill — Passed

The Punjab Appropriation (No. 2) Bill, 1990

The motion for consideration moved by Prof. Madhu Dandavate was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacted Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

14. Supplementary Demands for Grants (General) — 1990-91

Discussion on the Supplementary Demands for Grants Nos. 20, 22,

26, 47, 71, 75, 76, 78, 83 and 90 in respect of the Budget (General) for 1990-91, commenced.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Manoranjan Bhakta
- (3) Shri Mitrasen Yadav

Prof. Madhu Dandavate replied to the debate.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under Column 3 of the printed List of Supplementary Demands for Grants (General) for 1990-91 were voted in full.

15. Government Bill — Introduced

The Appropriation (No. 3) Bill, 1990

16. Government Bill — Passed

The Appropriation (No. 3) Bill, 1990

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

Shri Sontosh Mohan Dev took part in the debate.

Prof. Madhu Dandavate replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

17. Supplementary Demand for Grant (Railways) — 1990-91

Discussion on Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1990-91, commenced.

The following members took part in the debate:—

- (1) Shri Anil Basu
- (2) Dr. Thambi Durai
- (3) Shri P.A. Antony
- (4) Shri Dharam Pal Sharma
- (5) Shri Banwarilal Purohit
- (6) Smt. Subhasini Ali
- (7) Shri Kadambur M.R. Janarthanan
- (8) Shri Ram Lal Rahi

Shri George Fernandes replied to the debate.

Supplementary Demand for Grant (Railway) No. 16 for 1990-91 for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) 1990-91 was voted in full.

18. Government Bill — Introduced

The Appropriation (Railways) No. 3 Bill, 1990.

19. Government Bill — Passed

The Appropriation (Railways) No. 3 Bill, 1990

The motion for consideration moved by Shri George Fernandes was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill was passed.

20. Discussions Under Rule 193

* (1) Discussion on the statement made by the Prime Minister in the House on 7th August, 1990 regarding decisions on the Mandal Commission Report, raised by Shri Harish Rawat on 4th September, 1990, continued.

* (2) Discussion on the statement made by the Prime Minister in the

* Discussed together

House on 27th August, 1990 regarding measures of promotion of employment for the youth in addition to reservations for socially and educationally backward clauses, raised by Shri Dinesh Singh on 4th September, 1990, continued.

The following members took part in the combined debate:—

- (1) Shri Ram Naik
- (2) Shri Janardhana Poojary
- (3) Shri Ram Dhan
- (4) Shri Vasant Sathe
- (5) Shri Somnath Chatterjee
- (6) Shri Janeshwar Mishra

The discussion was not concluded.

7.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th September, 1990)

K.C. RASTOGI,
Additional Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, September 6, 1990 / Bhadra 15, 1912 (Saka)

No. 82

11.01 A.M.

1. Starred Questions

Starred Question Nos. 407—410 were orally answered. Replies to Starred Question Nos. 411—426 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4705—4937, 4937-A and 4937-B were laid on the Table.

3. Question under Rule 40

Reply to Question No. 1 addressed to Shri Ram Naik, M.P. under Rule 40, regarding the Constitution (Amendment) Bill, 1989 introduced by him on 29.12.1989, was laid on the Table.

4. Resignation from Membership of Lok Sabha

The Speaker informed the House that he received a letter dated 30th August, 1990, from Shri Vishwendra Singh, an elected member from Bharatpur constituency of Rajasthan, resigning his seat in Lok Sabha and that he had accepted the resignation with effect from 30th August, 1990.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Governors (Allowances and Privileges) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 675(E) in Gazette of India dated the 30th July, 1990 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (2) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1987-88.
- (3) A copy of the Eighteenth Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1988 to 31st December, 1988 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (4) A copy of the National Airports Authority (Annual Report and Annual Statement of Accounts) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 253(E) in Gazette of India dated the 26th March, 1990 under section 40 of the National Airports Authority Act, 1985.
- (5) A copy of the Corrigendum (English version only) to the Errata attached to the Annual Report* and Audited Accounts of the Bombay Dock Labour Board for the year 1988-89.
- (6) A statement (Hindi and English versions) (i) correcting the reply given on 28th July, 1988 to Unstarred Question No. 286 by Shri Banwari Lal Purohit and Prof. Ramkrishna More regarding losses of Shipping Corporation of India on two crude carriers and (ii) giving reasons for delay in correcting the reply.
- (7) A copy of the Indian Post Office (Twelfth Amendment) Rules, 1990 (Hindi and English versions) published in Notification

* The Annual Report was laid on the Table of Lok Sabha on 29th May, 1990.

No. G.S.R. 630(E) in Gazette of India dated the 12th July, 1990 issued under sections 10 and 74 of the Indian Post Office Act, 1898.

- (8) (a) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1987-88.
- (ii) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1988-89.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the years 1987-88 and 1988-89.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1988-89.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the National Oilseeds and Vegetable Oils Development Board (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 94(E) in Gazette of India dated the 23rd February, 1990 under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Fertiliser (Control) (Third Amendment) Order, 1990 published in Notification No. S.O.403(E) in Gazette of India dated the 23rd May, 1990.
 - (ii) S.O. 488(E) published in Gazette of India dated the 18th June, 1990 directing that the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union Territories and the Commodity Boards during the period from 1st April, 1990 to 30th September, 1990.
- (16) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1987-88.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1987-88.
 - (ii) Annual Report of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A statement (Hindi and English versions) (i) correcting the reply given on 9.8.1990 to Unstarred Question No. 690 by Prof. Mahadeo Shiwankar and Shri Janardan Tiwari regarding ULFA activities in Assam and (ii) giving reasons for delay in correcting the reply.
- (19) A copy of the Punjab Agricultural Produce Markets (Second

Amendment) Act, 1989 (President Act, No. 5 of 1989) (Hindi and English versions) published in Gazette of India dated the 11th November, 1989, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.

6. Message from Rajya Sabha

Additional Secretary Reported a message from Rajya Sabha that at its sitting held on the 5th September, 1990, Rajya Sabha passed the Indian Council of World Affairs Bill, 1990.

7. Bill Passed by Rajya Sabha—Laid on the Table

The Indian Council of World Affairs Bill, 1990

8. Reports of the Public Accounts Committee

SHRI SONTOSH MOHAN DEV presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Fifth Report on action taken on 61st Report (8th Lok Sabha) on Blocking up of capital due to non-commissioning of Air-conditioning Plant.
- (2) Sixth Report on action taken on 92nd Report (8th Lok Sabha) on Customs Receipts—Irregularities in Bonds and Bank Guarantees executed by Importers.
- (3) Seventh Report on action taken on 124th Report (8th Lok Sabha) on Customs Receipts—Working of Inland Customs Bonded Warehouses.
- (4) Eighth Report on action taken on 133rd Report (8th Lok Sabha) on Customs Receipts—Short collection of duty due to adoption of incorrect Assessable value.
- (5) Ninth Report on action taken on 90th Report (8th Lok Sabha) on India Government Mint, Bombay—overview.
- (6) Tenth Report on action taken on 128th Report (8th Lok Sabha) on Manickgarh-Chandur New BG Line and Chitradurg-Rayadurg New MG Line.
- (7) Eleventh Report on Excesses over Voted Grants and

Charged Appropriations (1987-88) and action taken on 147th Report (8th Lok Sabha) on Excesses over Voted Grants and Charged Appropriations (1986-87).

- (8) Twelfth Report on action taken on 123rd Report (8th Lok Sabha) on Railway Electrifications.
 - (9) Thirteenth Report on action taken on 142nd Report (8th Lok Sabha) on Metropolitan Transport Project, Calcutta.
 - (10) Fourteenth Report on action taken on 129th Report (8th Lok Sabha) on (i) Kharagpur-Madras Wideband Microwave Scheme (ii) Calcutta-North Bengal-Assam Wideband Microwave Scheme (iii) Nagpur-Bangalore Wideband Microwave Scheme.
 - (11) Fifteenth Report on action taken on 149th Report (8th Lok Sabha) on Pune Telephones.
 - (12) Sixteenth Report on action taken on 28th Report (8th Lok Sabha) on Delay in remittances of collections by Public Sector Banks.
 - (13) Seventeenth Report on action taken on 85th Report (8th Lok Sabha) on Supply of drinking water to problem Villages.
- (Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.02 P.M.)*
(Lok Sabha adjourned at 2.50 P.M. and re-assembled at 3.02 P.M.)

9. Calling attention

Shri Harish Rawat called the attention of the Minister of Textiles to the reported delay in taking decision regarding extension of cotton monopoly procurement scheme to Maharashtra thus affecting the cotton growers and the steps taken by the Government in that regard.

The Minister of Textiles made a statement in regard thereto.

10. Matters under Rule 377

- (1) Shri Raja Ambanna Nayak Dore raised a matter regarding need to declare synonyms of 'Nayaka' community as scheduled tribes.
- (2) Shri C.P. Mudalagiriappa raised a matter regarding need to permit the Government of Karnataka to raise funds to finance its irrigation and power projects by issue of bonds.

(3) Smt. Uma Gajapathi Raju raised a matter regarding need to implement the decision regarding waiver of excise duty on diesel oil used by mechanised boats run under the co-operative sector.

(4) Shri Dharmesh Prasad Verma raised a matter regarding need to declare East and West Champaran districts in Bihar as drought affected areas and take remedial measures.

(5) Shri Raghavji raised a matter regarding need to take steps to provide kerosene and cooking gas in Madhya Pradesh.

(6) Shri Ram Krishna Yadav raised a matter regarding need to set up electronic telephone exchange in Azamgarh, Uttar Pradesh.

(7) Prof. Prem Kumar Dhumal raised a matter regarding need to take effective steps to implement 'one rank one pension' scheme for the defence personnel.

(8) Shri Pratap Singh raised a matter regarding need to issue licences to the hawkers selling goods in trains.

(9) Shri Atinder Pal Singh raised a matter regarding need to abolish taxes levied on electronic goods in Punjab and to declare it as industrially backward State.

11. Discussions Under Rule 193

* (1) Discussion on the statement made by the Prime Minister in the House of 7th August, 1990 regarding decisions on the Mandal Commission Report, raised by Shri Harish Rawat on 4th September, 1990, continued.

* (2) Discussion on the statement made by the Prime Minister in the House on 27th August, 1990 regarding measures for promotion of employment for the youth in addition to reservations for socially and educationally backward classes, raised by Shri Dinesh Singh on 4th September, continued.

* Discussed together.

The following members took part in the combined debate:—

- (1) Shri Kashiram Rana
- (2) Shri Indrajit Gupta
- (3) Shri Rajiv Gandhi
- (4) Shri Vishwanath Pratap Singh

The discussion was not concluded.

(Lok Sabha adjourned at 10.15 P.M. and re-assembled at 10.34 P.M.)

12. Amendments made by Rajya Sabha to Government Bill — Agreed to the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990, As passed by Lok Sabha

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri P. Upendra.

Clause 4

1. That at page 4, after line 36, the following be *inserted*, namely:—

“(4) The recommendations made by the Committee constituted under sub-section (1) shall be binding for the purposes of appointments under this section.”

Clause 7

2. That at Page 5,—

“(i) after line 40, the following be *inserted* namely:—
(a) ceases to be a citizen of India; or

(ii) the existing entries (a) to (d) be renumbered as entries (b) to (e) respectively.”

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri P. Upendra.

The motion was adopted and the amendments were agreed to.

13. Government Bill—Under Consideration

The Constitution (Seventy-second Amendment) Bill, 1990
(*Insertion of New article 372J and amendment of First and Fourth Schedules*)

The motion for consideration of the Bill was moved by Shri Mufti Mohammed Sayeed. His speech was not concluded.

The discussion was not concluded.

10.37 P.M.

(*Lok Sabha adjourned till 11 A.M. on Friday, the 7th September, 1990*)

K.C. RASTOGI,
Additional Secretary.

CORRIGENDUM

In Bulletin Part—I, dated 8 August, 1990 Page 1, item 1:—
Line 1, for “21 and 22” read “21, 22 and 24” Line 2, omit “24 and”

MGIP(PLU)MRND—3070LS—6-6-90.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Friday, September 7, 1990 / Bhadra 16, 1912 (Saka)

No. 83

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri T.R. Shamanna who was a member of the Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 427—429 and 431 were orally answered. Replies to Starred Question Nos. 430 and 432—446 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4938—5169 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) of Actual performance of STC during 1980—88 in fulfilment of its objectives and Obligations.
- (2) A statement (Hindi and English versions) correcting reply

given on the 31st August, 1990 to Starred Question No. 334 by Shri S.B. Thorat, M.P. regarding undisposed quantity of steel scraps at SAIL's plants.

- (3) A copy of the Annual Report (Hindi and English versions) of the Registrar of Newspapers for India on 'Press in India, 1986' (Parts I and II).
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Labour Institute, New Delhi, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of Notification No. G.S.R. 2088 (Hindi and English versions) published in Gazette of India dated the 18th August, 1990 repealing the Central Silk Board Employees Pension Fund Rules, 1966 under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (7) A copy of Notification No. S.O. 672(E) (Hindi and English versions) published in Gazette of India dated the 31st August, 1990 directing that, with effect from the 1st September, 1990, the commodities specified in the notification shall be packed in jute packaging material for supply or distribution in such minimum percentage as specified in the notification under sub-section (2) of section (3) of the Jute Packaging Materials (Compulsory Use in Packaging Commodities) Act, 1987.
- (8) A copy of Notification No. S.O. 673(E) (Hindi and English versions) published in Gazette of India dated the 31st August, 1990 directing that on and from the 1st September, 1990 the tiny or mini cement plants having installed capacity upto 100 Metric Tonnes per day shall be exempted from the operation of the order and the cement plants located beyond 1200 kilometres from Calcutta shall pack 65% of their production of cement in jute packaging material instead of 70%.

under sub-section (2) of section 16 of the Jute Packaging Materials (Compulsory Use in Packaging Commodities) Act, 1987.

- (9) A statement (Hindi and English versions) (i) correcting the reply given on 8th August, 1990 to Unstarred Question No. 291 by Prof. K.V. Thomas regarding Amount collected by Apparel Export Promotion Council and (ii) giving reasons for delay in correcting the reply.
- (10) A statement (Hindi and English versions) (i) correcting the reply given on the 22nd August, 1990 to Unstarred Question No. 2196 by Shri L.K. Advani and Kumari Uma Bharti, M.P. regarding Drug Addiction Ward in Safdarjung Hospital (ii) giving reasons for delay in correcting the reply.
- (11) A copy of the Spices Board (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 397 in Gazette of India dated the 30th June, 1990 under section 40 of the Spices Board Act, 1986.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) S.O. 379(E) published in Gazette of India dated the 11th May, 1990 making certain amendments in the Open General Licence No. 3/90 dated the 30th March, 1990.
 - (ii) The Imports (Control) (Fifth Amendment) Order, 1990 published in Notification No. S.O. 421(E) in Gazette of India dated the 31st May, 1990.
 - (iii) S.O. 465(E) published in Gazette of India dated the 7th June, 1990 making certain amendments in the Open General Licence No. 15/90 dated the 30th March, 1990.
 - (iv) S.O. 579(E) published in Gazette of India dated the 20th July, 1990 making certain amendments in the Open General Licence No. 1/90 dated the 30th March, 1990.
 - (v) S.O. 580(E) published in Gazette of India dated the 20th July, 1990 making certain amendments in the Open

General Licence No. 14/90, dated the 30th March, 1990.

(13) The following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:—

- | | |
|---|--------------------|
| (i) Statement No. XXVI — Sixth Session, 1986 | } Eighth Lok Sabha |
| (ii) Statement No. XXIV — Seventh Session, 1986 | |
| (iii) Statement No. XXIV — Eight Session, 1987 | |
| (iv) Statement No. XXI — II part of Eighth Session, 1987. | |
| (v) Statement No. XX — Ninth Session, 1987. | |
| (vi) Statement No. XVIII — Tenth Session, 1988 | |
| (vii) Statement No. XIV — Eleventh Session, 1988. | |
| (viii) Statement No. XI — Twelfth Session, 1988. | |
| (ix) Statement No. X — Thirteenth Session, 1989. | |
| (x) Statement No. VII — Fourteenth Session, 1989 | |

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|--|-------------------|
| (i) Statement No. V — First Session, 1989. | } Ninth Lok Sabha |
| (ii) Statement No. IV — Second Session, 1990 | |

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 503(E) published in Gazette of India dated the 18th May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 16 / 90-CE dated the 20th March, 1990.
- (ii) G.S.R. 530(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to exempt goods of the description specified in the notification from the whole of the special duty of excise leviable thereon.
- (iii) G.S.R. 531(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to exempt goods produced or manufac-

tered in a free trade zone or in a hundred per cent export-oriented undertaking from the whole of the special duty of excise leviable thereon.

- (iv) G.S.R. 532(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to provide for set off of special excise duty paid on inputs used in the finished products under certain circumstances.
- (v) G.S.R. 533(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to exempt goods falling under the Schedule to the Central Excise Tariff Act, 1985 from special duty of excise in excess of 5 per cent.
- (vi) G.S.R. 534(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to rescind notification No. 84 / 90-CE, dated the 20th March, 1990.
- (vii) G.S.R. 535(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to prescribe rebate of special excise duty on export of excisable goods under Rule 12 or Rule 12A of the Central Excise Rules, 1944.
- (viii) G.S.R. 536(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to allow movement of excisable goods without payment of special excise duty under Rule 191B of the Central Excises Rule, 1944.
- (ix) G.S.R. 537(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 177 / 86-CE, dated the 1st March, 1986.
- (x) G.S.R. 614(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 30 / 89-CE, dated the 1st March, 1989.

- (xi) G.S.R. 631(E) published in Gazette of India dated the 12th July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 211 / 88-CE, dated the 7th June, 1988.
- (xii) G.S.R. 683(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 225 / 86-CE, dated the 3rd April, 1986 so as to extend the facility of set off of Central excise / countervailing duty paid on Methyl acrylate towards payment of central excise duty on acrylic fibre.
- (xiii) G.S.R. 684(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 175 / 86-CE, dated the 1st March, 1986 so as to extend the small scale benefit to the textile Wall coverings.
- (xiv) G.S.R. 685(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum seeking to exempt cassette shell for audio cassette from the whole of the duty of excise leviable thereon.
- (xv) G.S.R. 692(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on parts of metal containers and used in the manufacture of metal containers for the period commencing from 28th February, 1986 to 10th June, 1987.
- (xvi) G.S.R. 711(E) published in Gazette of India dated the 16th August, 1990 together with an explanatory memorandum seeking to exempt excise duty on Tear Smoke Munitions including its inputs manufactured in factories belonging to the Central Government.
- (xvii) The Central Excise (Sixth Amendment) Rules, 1990

published in Notification No. G.S.R. 716(E) in Gazette of India dated the 17th August, 1990.

(15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 515(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum making certain amendments to Notification No. 49 / 90-Cus., dated the 20th March, 1990.
- (ii) G.S.R. 516(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to exempt machinery, equipment, instruments, fittings, devices, scientific apparatus, components, spares, tools, accessories, computer hardware, computer software, castings, forgings, pipings, tubings, materials and consumables imported for the purposes of advance technology vessels programme from the whole of basic and additional duties of customs leviable thereon.
- (iii) G.S.R. 517(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to prescribe effective rates of auxiliary duties of customs on goods mentioned in the Notification.
- (iv) G.S.R. 518(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to exempt goods specified in the Notification from the whole of the auxiliary duty of customs leviable thereon.
- (v) G.S.R. 519(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to exempt the goods specified in the Schedule annexed to the Notification from the whole of the auxiliary duty of customs leviable thereon.
- (vi) G.S.R. 520(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memoran-

- dum seeking partial exemption from auxiliary duty in excess of 5 per cent *ad valorem* on specified goods.
- (vii) G.S.R. 521(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking partial exemption from auxiliary duty in excess of 5 per cent *ad valorem* on certain goods which are partially exempt from basic duty by notification.
 - (viii) G.S.R. 522(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking partial exemption from auxiliary duty in excess of 30 per cent *ad valorem* on specified goods.
 - (ix) G.S.R. 523(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking partial exemption from auxiliary duty in excess of 30 per cent *ad valorem* on certain goods which are partially exempt from basic duty of customs.
 - (x) G.S.R. 524(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum regarding fixation of the level of auxiliary duty on component parts of simulators of aeroplanes etc.
 - (xi) G.S.R. 525(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking partial exemption from auxiliary duty on exposed cinematographic films.
 - (xii) G.S.R. 526(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum fixing the rate of auxiliary duty on component parts of medical electronic equipments.
 - (xiii) G.S.R. 527(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking fixation of the level of auxiliary duty on component parts of machinery imported for initial setting up etc. of specified machinery.
 - (xiv) G.S.R. 528(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memoran-

dum seeking fixation of the level of auxiliary duty on copper wire bars etc. produced out of copper reverts etc. exported earlier.

- (xv) G.S.R. 529(E) published in Gazette of India dated the 31st May, 1990 together with an explanatory memorandum seeking to prescribe the effective rate of basic customs duty on certain goods and also prescribe specific rate of Rs. 2.50 per metre on zip fasteners, zip coils, zip rolls and zip tapes.
- (xvi) G.S.R. 591(E) published in Gazette of India dated the 21st June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 216/88-Cus., dated the 7th July, 1988.
- (xvii) G.S.R. 641(E) published in Gazette of India dated the 16th July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 179/89-Cus., dated the 6th June, 1989.
- (xviii) G.S.R. 660(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 110/86-Cus., dated the 17th February, 1986 so as to notify 'Calcutta Metro Railway Project' as a project for the purpose of assessment under heading No. 98.01 of the Customs Tariff as Project Imports.
- (xix) G.S.R. 661(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum seeking to prescribe concessional basic customs duty of 35 per cent in respect of imports for Calcutta Metro Railway Project.
- (xx) G.S.R. 662(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum seeking to prescribe concessional basic customs duty of 35 per cent in respect of photo-composing/photo-typesetting system of certain specification for use in printing Industry.

- (xxi) G.S.R. 663(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum seeking to prescribe concessional basic customs duty of 35 per cent in respect of photo-composing machines and key boards thereof when imported by a newspaper establishment.
- (xxii) G.S.R. 664(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 114/80-Cus., dated the 19th June, 1980.
- (xxiii) G.S.R. 665(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum seeking to prescribe auxiliary duty of 5 per cent on goods covered by Notification Nos. 215/90-Cus., 216/90-Cus., and 217/90-Cus., dated 26th July, 1990.
- (xxiv) G.S.R. 666(E) and G.S.R. 667(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum seeking to prescribe concessional basic customs duty of 25 per cent and to exempt whole of the auxiliary duties of customs on used machinery and equipments when imported.
- (xxv) G.S.R. 668(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 219/89-Cus., dated the 1st August, 1989.
- (xxvi) G.S.R. 669(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 159/86-Cus., dated the 1st March, 1986.
- (xxvii) G.S.R. 670(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 155/86-Cus., dated the 1st March, 1986.
- (xxviii) G.S.R. 671(E) published in Gazette of India dated the 26th July, 1990 together with an explanatory memoran-

dum making certain amendments to Notification No. 60/87-Cus., dated the 1st March, 1987.

- (xxix) G.S.R. 687(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 74/90-Cus., dated the 20th March, 1990.
- (xxx) G.S.R. 688(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum seeking to exempt Melton Cloth used in the manufacture of footballs meant for export from the basic and countervailing duties of customs leviable thereon.
- (xxxi) G.S.R. 689(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum making certain amendment to Notification No. 180/90-Cus., dated the 31st May, 1990.
- (xxxii) G.S.R. 541(E) published in Gazette of India dated the 4th June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 180/90-Cus., dated the 31st May, 1990.
- (xxxiii) G.S.R. 569(E) published in Gazette of India dated the 12th June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 13/81-Cus., dated the 9th February, 1981.
- (xxxiv) G.S.R. 611(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 190/90-Cus., dated the 31st May, 1990.
- (xxxv) G.S.R. 612(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 162/90-Cus., dated the 30th March, 1990.
- (xxxvi) G.S.R. 613(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 224/85-Cus., dated the 9th July, 1985.

- (xxxvii) G.S.R. 677(E) published in Gazette of India dated the 31st July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 351/85-Cus., dated the 5th December, 1985.
- (xxxviii) G.S.R. 678(E) published in Gazette of India dated the 31st July, 1990 together with an explanatory memorandum making certain amendments to Notification No. 287/87-Cus., dated the 7th August, 1987.
- (xxxix) G.S.R. 690(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 345/86-Cus., dated the 16th June, 1986.
- (xl) G.S.R. 696(E) published in Gazette of India dated the 3rd August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 34/90-Cus., dated the 20th March, 1990.
- (xli) G.S.R. 697(E) published in Gazette of India dated the 3rd August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 183/90-Cus., dated the 31st May, 1990.
- (xlii) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 1990 published in Notification No. G.S.R. 619(E) in Gazette of India dated the 5th July, 1990, together with an explanatory memorandum.
- (xliii) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 1990 published in Notification No. G.S.R. 695(E) in Gazette of India dated the 3rd August, 1990, together with an explanatory memorandum.
- (xliv) S.O. 626(E) published in Gazette of India dated the 9th August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 38/90-NT-Cus., dated the 27th June, 1990.
- (xlv) S.O. 706(E) published in Gazette of India dated the

10th August, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.

- (xlv) S.O. 652(E) published in Gazette of India dated the 23rd August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 38/90-NT-Cus., dated the 27th June, 1990.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
- (i) G.S.R. 459(E) published in Gazette of India dated the 26th April, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Toshiki Kaifu, Prime Minister of Japan, Mrs. Sachiyo Kaifu and ten members of the delegation who visited India from 29th April, 1990 to 1st May, 1990 from the payment of Foreign Travel Tax.
 - (ii) G.S.R. 475(E) published in Gazette of India dated the 11th May, 1990 together with an explanatory memorandum regarding exemption to Dr. M.A. Ranganathan, Special Adviser to President of Zambia who visited India from 7th to 14th May, 1990 from the payment of Foreign Travel Tax.
 - (iii) G.S.R. 504(E) published in Gazette of India dated the 21st May, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Anisul Islam Mahmud, Foreign Minister of People's Republic of Bangladesh, and six members of the delegation who visited India from 20th to 24th May, 1990 from the payment of Foreign Travel Tax.
 - (iv) G.S.R. 542(E) published in Gazette of India dated the 5th June, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Krishna Prasad Bhattarai, Prime Minister of Nepal, and twelve members of the delegation who visited

India from 8th to 10th June, 1990 from the payment of Foreign Travel Tax.

- (v) G.S.R. 560(E) published in Gazette of India dated the 7th June, 1990 together with an explanatory memorandum making certain amendments to Notification No. 18/FTT/90 dated the 5th June, 1990.
- (vi) G.S.R. 568(E) published in Gazette of India dated the 12th June, 1990 together with an explanatory memorandum regarding exemption to His Excellency Dr. Bizimungu Casimir, Foreign Minister of Rawanda and six members of the delegation who visited India from 11th to 14th June, 1990 from the payment of Foreign Travel Tax.
- (vii) G.S.R. 573(E) published in Gazette of India dated the 14th June, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Abdul Wakil, Foreign Minister of the Republic of Afghanistan and eight members of the delegation who visited India from 11th to 15th June, 1990 from the payment of Foreign Travel Tax.
- (viii) G.S.R. 673(E) published in Gazette of India dated the 27th July, 1990 together with an explanatory memorandum regarding exemption to Senator the Hon. Gareth Evans, Q.C. Minister of Foreign Affairs and Trade of Australia, Dr. (Mrs.) Merran Evans and five members of the delegation who visited India from 1st to 2nd August, 1990 from the payment of Foreign Travel Tax.
- (ix) G.S.R. 674(E) published in Gazette of India dated the 27th July, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Raul S. Manglapus, Minister of Foreign Affairs of Philippines, Mrs. Manglapus and three members of the delegation who visited India from 1st to 4th August, 1990 from the payment of Foreign Travel Tax.
- (x) G.S.R. 703(E) published in Gazette of India dated the 9th August, 1990 together with an explanatory

mamorandum regarding exemption to H.E. Mr. Tanvir Ahmad Khan, Foreign Secretary of Pakistan and four members of the delegation who visited India from 9th to 12th August, 1990 from payment of Foreign Travel Tax.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—

(i) The Coinage (Standard Weight and Remedy of the Coins of one Rupee containing copper 75 per cent and nickel 25 per cent) Rules, 1990 published in Notification No. S.O. 607(E) in Gazette of India dated the 1st August, 1990.

(ii) The Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Rupee (containing copper 75 per cent and nickel 25 per cent) coined on the theme 'CARE FOR THE GIRL CHILD' (on the occasion of Celebration of the SAARC year of the Girl Child, 1990) Rules, 1990 published in Notification No. S.O. 609(E) in Gazette of India dated the 1st August, 1990.

(iii) The Coinage (Standard Weight and Remedy of the Coins of Two Rupees Containing Copper 75 per cent and Nickel 25 per cent) Rules, 1990 published in Notification No. S.O. 611(E) in Gazette of India dated the 1st August, 1990.

(18) A copy each of the following Annual Reports (Hindi and English versions):—

(i) Report of the Varada Grameen Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.

(ii) Report of the Aurangabad Jalna Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.

(iii) Report of the Kutch Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.

(iv) Report of the Himachal Gramin Bank for the year 1989-90

- together with Accounts and the Auditor's Report thereon.
- (v) Report of the Parvatiya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (vi) Report of the Sri Saraswathi Gramina Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (vii) Report of the Shahdol Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (viii) Report of the Gurgaon Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (ix) Report of the Marudhar Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (x) Report of the Sree Anantha Grameena Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xi) Report of the Sri Ganganagar Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xii) Report of the Visveshvaraya Grameena Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xiii) Report of the Shekhawati Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xiv) Report of the Golconda Grameena Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xv) Report of the Raigarh Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (xvi) Report of the Chhindwara Sloni Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xvii) Report of the Bikaner Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xviii) Report of the Sultanpur Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xix) Report of the Rani Lakshmibai Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xx) Report of the Jhabua Dhar Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxi) Report of the Pinakini Grameena Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxii) Report of the Sri Visakha Grameena Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxiii) Report of the Bilaspur Raipur Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Adhiyaman Grama Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxv) Report of the Sri Rama Grameena Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Mewar Aanchalik Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Marathwada Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.

- (xxviii) Report of the Saran Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxix) Report of the Mandla Balaghat Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxx) Report of the Faizabad Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxxi) Report of the Mayurakshi Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxxii) Report of the Pratapgarh Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxxiii) Report of the Bundelkhand Kshetriya Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxxiv) Report of the Chikmagalur Kodagu Grameena Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
 - (xxxv) Report of the Durg Rajnandgaon Gramin Bank for the year 1989-90 together with Accounts and the Auditor's Report thereon.
- (19) A copy of the Notification No. DICGC/DIC-29/89-90 (Hindi and English versions) published in Gazette of India dated the 7th April, 1990 making certain amendments to Regulation 18 of the Deposit Insurance and Credit Guarantee Corporation General Regulations, 1961 under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) The Dena Bank Officer Employees (conduct) (Amendment) Regulations, 1989 published in Gazette of India dated the 24th February, 1990.
 - (ii) The Bank of Maharashtra Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No. AXI/ST/15851 in Gazette of India dated the 30th December, 1989.
 - (iii) The Bank of Baroda Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No. HO:OSR&IR: 27/107/688 in Gazette of India dated the 16th June, 1990.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Amendments to the Punjab National Bank Officers' Service Regulations, 1979.
 - (ii) Amendments to the Indian Overseas Bank (Officers') Service Regulations, 1979.
 - (iii) Amendments to the Indian Overseas Bank Employees' (Discipline and Appeal) Regulation, 1976.
 - (iv) Amendments to the Indian Bank (Officers') Service Regulations, 1979.
 - (v) Amendments to the Indian Bank Officer Employees' (Discipline and Appeal) Regulation, 1976.
 - (vi) Amendments to the Indian Bank Officer Employees' (Conduct) Regulations, 1976.
 - (vii) Amendments to the Union Bank of India (Officers') Service Regulations, 1979.
 - (viii) Amendments to the Allahabad Bank (Officers') Service Regulations, 1979.
 - (ix) Amendments to the Syndicate Bank Officers' Service Regulations, 1979.

- (x) Amendments to the Dena Bank (Officers') Service Regulations, 1979.
- (xi) Amendments to the Dena Bank Officer Employees' (Discipline and Appeal) Regulations, 1976.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) Amendments to the Punjab and Sind Bank (Officers) Service (Amendment) Regulations, 1982 published in Notification No. PSB/STAFF/OSR/1988 in Gazette of India dated the 1st November, 1989.
 - (ii) Amendments to the Punjab and Sind Bank (Officers) Service (Amendment) Regulations, 1982 published in Notification No. PSB/STAFF/OSR/1990 in Gazette of India dated the 18th April, 1990.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) Amendments to the Oriental Bank of Commerce (Officers') Service Regulations, 1982.
 - (ii) Amendments to the Vijaya Bank (Officers') Service Regulations, 1982.

5. Message from Rajya Sabha

Additional Secretary reported the following messages from Rajya Sabha :—

- (1) That at its sitting held on the 5th September, 1990 Rajya Sabha agreed without any amendment to the prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1990, passed by Lok Sabha on the 3rd September, 1990.
- (2) That at its sitting held on the 5th September, 1990, Rajya Sabha

agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1990, passed by Lok Sabha, on the 3rd September, 1990.

(3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (No. 2) Bill, 1990, passed by Lok Sabha on the 5th September, 1990.

(4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1990, passed by Lok Sabha on the 5th September, 1990.

(5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1990, passed by Lok Sabha on the 5th September, 1990.

6. Minutes of Committee on Private Members' Bill and Resolutions

Shri Kirpal Singh laid on the Table Minutes (Hindi and English versions) of the Seventh to Tenth Sitzings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Statements of Estimates Committee

Shri Jaswant Singh laid on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:—

- (1) Fifty-Fourth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Forty-Eighth Report of the Committee (Eighth Lok Sabha) on Ministry of Finance (Department of Revenue) — Revenue Leakages.
- (2) Sixty-Seventh Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Sixty-Third Report (Eighth Lok Sabha) on Ministry of Civil Aviation and Tourism (Department of Tourism) — Development of Major Buddhist Pilgrimage Centres.

- (3) Sixty-Eighth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Fifty-Eighth Report (Eighth Lok Sabha) on Ministry of Communications (Department of Posts) — Postal Services in Rural Areas.
- (4) Sixty-Ninth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Fifty-Ninth Report (Eighth Lok Sabha) on Ministry of Communications (Department of Telecommunications) — Telecommunication Services in Rural Areas.

8. Reports of Committee on Public Undertakings

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:

- (1) First Report on action taken by Government on the recommendations contained in their Forty-fifth Report (Eighth Lok Sabha) on Bharat Earth Movers Limited.
- (2) Fifth Report on action taken by Government on the recommendations contained in their Forty-Fourth Report (Eighth Lok Sabha) on Shipping Corporation of India Limited.

9. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI ANADI CHARAN DAS presented the Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in the Forty-Eighth Report (Eighth Lok Sabha) on the Ministry of Commerce — Reservation for and employment of Scheduled Castes and Scheduled Tribes in State Trading Corporation of India Limited.

10. Report of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Anadi Charan Das laid on the table the Report (Hindi and English versions) on Study Tour of Study Group II of the Committee

on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Bangalore, Goa, Pune and Bombay during June, 1990.

11. Presentation of Petitions

(1) Shri P. R. Kumaramangalam presented a petition signed by Shri Surender Kumar, an employee of NABARD, New Delhi Office and other employees of NABARD, working in various offices of the Bank regarding industrial unrest in National Bank for Agriculture and Rural Development and redressal of grievances of its employees.

(2) Shri Manoranjan Bhakta presented a petition signed by Shri Fakirchand Mandal and other migrants from Bangladesh, now residents of Hastinapur Refugee Colony, Meerut, Uttar Pradesh regarding employment and rehabilitation of the migrants.

12. Statements by Ministers

(1) The Minister of Finance made a statement regarding certain tax matters.

(2) The Deputy Minister of Finance made a statement regarding non-recovery of Central Excise dues from M/s. I.T.C.Ltd.

13. Statement under Direction 115

Shri A.K. Roy made a statement regarding certain information given by the Minister of Commerce and Tourism on behalf of the Minister of Steel and Mines in reply to U.S.Q. No. 2842 on 30 March, 1990.

Shri Dinesh Goswami made a statement in reply thereto.

14. Submission

In response to submission made by a member, the Minister of State for Health and Family Welfare informed the House that in accordance with the agreement between the Service Doctors and the Ministry, he had already constituted a high-powered Committee to look into their grievances.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.19 P.M.)

15. Question of Privilege

The Speaker informed the House that he had received notices of question of privilege from Sarvashri P.R. Kumaramangalam, Harish

Rawat and Dinesh Singh against the Minister of Information and Broadcasting for allegedly misleading the House on the 17th August, 1990 by assuring that Doordarshan programme 'Khula Manch' scheduled for telecast on 19th August, 1990 featuring the Minister of Railways (Shri George Fernandes) would not be censored. The members contended that the said programme was in fact censored in as much as certain questions asked by journalists / participants of the programme were deleted and kept out of the programme.

The Speaker observed that subsequent to the above notices, he had received notices from Sarvashri P. Chidambaram, M.J. Akbar, Janardhana Poojary and a further notice from Shri Dinesh Singh alleging that the Minister had deliberately misled the House in regard to various aspects of the said programme telecast on 19th August, 1990. Yet another notice had been received from Shri M.J. Akbar against the Minister of Information and Broadcasting alleging that the Minister had deliberately misled the House on 10th August, 1990 by stating that a participant of the 'Khula-Manch' telecast on 5th August, 1990 was not an actor but a farmer.

In his reply, the Minister of Information and Broadcasting to whom he had referred the notices for comments, had stated that he stood up by the assurance given on the floor of the House as the programme had not been censored but had only been edited to the extent that the portion which was not directly connected with the working of the Railways had been deleted. The Minister had added that all questions relating to Railways including all provocative statements and replies thereto had been retained in toto and nothing was edited out.

In regard to notice given by Shri Akbar, the Minister had stated that he had verified the position regarding the allegation that an actor was attempted to be presented as farmer in the programme and it was found that the person selected was a farmer but was also a part-time actor.

The Speaker *inter alia* observed that Doordarshan being a Government owned medium, he could not but agree with the Minister of Information and Broadcasting that it was for the Government to lay down policies and guidelines regarding quality and contents of the

programmes telecast on Doordarshan and to edit the programmes in pursuance of those policies or guidelines.

The Speaker further observed that for anyone to expect, much less insist, that matters other than railways on which questions were asked and replied to by the Minister of Railways should have been telecast, would have, in his view, 'derailed' the programme itself. The Minister's contention that Doordarshan were well within their rights to exclude such questions and answers from the programme, could not, therefore, be faulted.

The Speaker further observed that it was well-established that if any statement was made on the floor of the House by a member or a Minister which another member believed to be untrue, incomplete or incorrect, it did not constitute a breach of privilege. In order to constitute a breach of privilege or contempt of the House, it had to be proved that the statement was not only wrong or misleading but was made deliberately to mislead the House. A breach of privilege thus could arise only when the member or the minister made a false or incorrect statement wilfully, deliberately and knowingly.

The Speaker ruled that keeping in view the above position, the Minister could not be said to have misled the House, much less deliberately. Accordingly, he withheld his consent to the raising of the matters as questions of privilege in the House.

16. Government Bill — Introduced

The Constitution (Seventy-fourth Amendment) Bill, 1990 (*Insertion of new Part IX*)

17. Motion Regarding Tenth Report of the Committee on Private Members' Bills and Resolutions

Shri K. Pradhani moved the following motion:—

“That this House do agree with Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th September, 1990.”

The motion was adopted.

18. Private Members' Bills — Introduced

(1) **The Code of Criminal Procedure Bill, 1990 (Amendment) Bill,**

- 1990 (*Amendment of sections 125 and 127*), by Shri Nathu Singh.
- (2) The Constitution (Amendment) Bill, 1990 (*Amendment of article 371*), by Shri Vamanrao Mahadik.
 - (3) The Mahatma Gandhi University Bill, 1990, by Shri Radha Mohan Singh.
 - (4) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 84 and 173*), by Shri Y.S. Rajasekhar Reddy.
 - (5) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 343 and 348*), by Shri Bhogendra Jha.
 - (6) The Youth Welfare Bill, 1990, by Shri Ramashray Prasad Singh.
 - (7) The Constitution (Amendment) Bill, 1990 (*Substitution on new article for article 57*), by Shri Ramashray Prasad Singh.
 - (8) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*), by Shri Janak Raj Gupta.
 - (9) The Forest Bill, 1990, by Shri Chandubhai Deshmukh.
 - * (10) The Arms (Repeal) Bill, 1990, by Shri Hukumdeo Narayan Yadav.

19. Private Members' Bill — Withdrawn

The Constitution (Amendment) Bill, 1990 (*Substitution of new article for article 263*), by Shri Dharmesh Prasad Verma.

Shri Dharmesh Prasad Verma concluded his speech on the motion for consideration of the Bill moved by him on the 24th August, 1990.

The following members took part in the debate:—

- (1) Shri Janardhan Yadav
- (2) Shri Mandhata Singh
- (3) Shri Subedar Prasad Singh
- (4) Shri Ram Krishna Yadav
- (5) Shri Tej Narain Singh
- (6) Shri Santosh Kumar Gangwar

- (7) Shri Gulab Chand Kataria
- (8) Shri Sudhir Giri
- (9) Shri Harish Rawat
- (10) Shri Hari Shankar Mahale
- (11) Prof. N.G. Ranga
- (12) Shri A.N. Singh Deo
- (13) Shri Mufti Mohammed Sayeed

Shri Dharmesh Prasad Verma replied to the debate.

The Bill was withdrawn by leave of the House.

20. Private Member's Bill — Under Consideration

THE DISABLED PERSONS (REHABILITATION AND WELFARE) BILL, 1990, by Shri Uttam Rathod.

The motion for consideration of the Bill was moved by Shri Uttam Rathod. His speech was not concluded.

The discussion was not concluded.

21. Half-An-Hour Discussion

Dr. Asim Bala raised a discussion on the points arising out of the answer given by the Minister of State for Petroleum and Chemicals on 28-8-1990 to Unstarred Question No. 3165 regarding capital funds drawn by IDPL.

Shri Bhajman Behera replied to the discussion.

22. Matters Under Rule 377

As directed by the Chair, the following Members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:—

- (1) Prof. K.V. Thomas regarding need for modernisation of fire fighting services in Kochi, Kerala.
- (2) Shri Janak Raj Gupta regarding need to confer civic rights on the migrants from Pakistan settled in Jammu and Kathua.

- (3) Shri Raja Mohan Reddy regarding need for early clearance of rural water supply scheme for Kanigiri and adjoining villages in Prakasam district, Andhra Pradesh.
- (4) Shri Bal Gopal Mishra regarding need to set up a nickel extraction plant in Cuttack, Orissa.
- (5) Shri Surya Narayan Yadav regarding need to enquire into the irregularities in NCL, Singrauli.
- (6) Kumari Uma Bharti regarding need to provide irrigation facilities in Tikamgarh and Chhatarpur districts of Madhya Pradesh.
- (7) Shri A. Vijayaraghavan regarding need to widen the National Highway at Walayar check post at the Kerala—Tamil Nadu border.
- (8) Shri Sanat Kumar Mandal regarding need to consult West Bengal Government about the World Bank's role as 'Mediator' in the dispute on sharing of water between India and Bangladesh.
- (9) Shri Dilip Singh Ju Deo regarding need to extend Uttakal-Kalinga express train upto Haridwar.
- (10) Shri Basudeb Acharia regarding need to withdraw order about decentralisation of D.G.S. & D.
- (11) Smt. Jayanti Mehta regarding need to allow candidates selected for group 'A' Allied Services to compete for IAS Examination without resigning from their jobs.
- (12) Shri Santosh Kumar Gangwar regarding need to set up an electronic telephone exchange at Bareilly, Uttar Pradesh.
- (13) Shri Ramashray Prasad Singh regarding need to provide financial assistance to the Government of Bihar to open schools in various regions of the State.
- (14) Shri Ram Sagar regarding need to take steps to cope with the situation caused by heavy rains in Jaunpur and other districts of Uttar Pradesh.

- (15) Shri Satyanarayan Jatiya regarding need to set up a gas based Power House in Madhya Pradesh.
- (16) Shri Kamaluddin Ahmed regarding need to reconsider the decision of the Government to shelve the proposed Propellant Factory in Warangal District, Andhra Pradesh.
- (17) Shri Chhaviram Aargal regarding need to set up an electronic telephone exchange in Morena, Madhya Pradesh.
- (18) Shri Govindachandra Munda regarding need to regularise the services of Extra Departmental employees in P & T Department.
- (19) Shri Dasai Choudhary regarding need to take steps to check the spread of Kala-a-Zar fever in Bihar.

23. Valedictory Reference

The Speaker made valedictory reference on the conclusion of the Third Session of Ninth Lok Sabha.

(Lok Sabha adjourned sine die at 6.09 P.M.)

K.C. RASTOGI,
Additional-Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, October 1, 1990/Asvina 9, 1912 (Saka)

No. 84

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Shashibhai Jamod and Ch. Multan Singh, sitting members of Lok Sabha; Shri Raj Bahadur, a member of the Constituent Assembly, Provisional Parliament, First to Third and Fifth Lok Sabha; and Shri Prafulla Chandra Sen, a member of Constituent Assembly and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding failure of the Government to deal with Students' agitation and resort to self immolation in different parts of the country in protest against decision of the Government on Mandal Commission Report, given notices of by Shri Jagpal Singh, Prof. Saif-ud-Din Soz, Shri Ramlal Rahi, Shri Dinesh Singh, Shri R.N. Rakesh and Shri B. Shankaranand.

Shri B. Shankaranand who had secured the last position in the ballot with the consent of other members who tabled notices, asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed that the leave was granted and directed that the motion would be taken up at 2.30 P.M. after disposal of the Constitution (Seventy-fifth Amendment) Bill, 1990 (*Amendment of article 356*).

3. Paper laid on the Table

The following paper was laid on the Table:—

A copy of an amendment (Hindi and English versions) to the Draft Notification No. 12(3)/90-SSI(P)** regarding Investment Limit for Small Scale and Ancillary Industrial Units under sub-section (3) of section 11B of the Industries (Development and Regulation) Act, 1951.

4. Assent to Bills

(i) Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the first part of the current session and assented to:—

- (1) The Appropriation (No. 3) Bill, 1990
- (2) The Punjab Appropriation (No. 2) Bill, 1990
- (3) The Appropriation (Railways) No. 3 Bill, 1990
- (4) The Prasar Bharati (Broadcasting Corporation of India) Bill, 1990.

(ii) Secretary-General laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the first part of the current session and assented to:—

- (1) The Commissions of Inquiry (Amendment) Bill, 1990
- (2) The National Commission for Women Bill, 1990
- (3) The Armed Forces (Jammu and Kashmir) Special Powers Bill, 1990
- (4) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1990
- (5) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1990.

5. Government Bill—Introduced

The Constitution (Seventy-fifth Amendment) Bill, 1990 (Amendment of article 356).

**Draft Notification was laid on the Table of Lok Sabha on 7.8.1990.

6. Matters Under Rule 377

(1) Shri M.M. Pallam Raju raised a matter regarding need to bring Kakinada town in East Godavari district of Andhra Pradesh on the main railway line.

(2) Shri Ram Lal Rahi raised a matter need to give financial assistance to the Government of Uttar Pradesh for construction of bridges over Gomti river between Shahajahanpur and Lucknow.

(3) Shri Basudeb Acharia raised a matter regarding need to withdraw the orders regarding closure of Supply Department of DGS&D.

(4) Shri Ramashray Prasad Singh raised a matter regarding need to take steps to provide drinking water in Jahanabad, Bihar.

(5) Shri Girdharilal Bhargava raised a matter regarding need to take steps to allot more gas (LPG) connections in Jaipur, Rajasthan.

(6) Shri Prakash Koko Brahm Bhatt raised a matter regarding need to provide compensation to workers rendered jobless due to closure of 16 textile mills in Ahmedabad.

7. Government Bill —Negatived

The Constitution (Seventy-fifth Amendment) Bill, 1990 (Amendment of Article 356)

The motion for consideration of the Bill was moved by Shri Mufti Mohammed Sayeed.

The following members took part in the debate:—

- (1) Shri Kamal Chaudhry
- (2) Shri Yamuna Prasad Shastri
- (3) Prof. Prem Kumar Dhumal
- (4) Shri Saifuddin Choudhury
- (5) Shri Indrajit Gupta
- (6) Dr. Thambi Durai
- (7) Smt. Bimal Kaur Khalsa
- (8) Shri Kapil Dev Shastri
- (9) Smt. Sukhbuns Kaur

- (10) S. Atinder Pal Singh
- (11) Shri Inderjit
- (12) Shri Kirpal Singh
- (13) Shri Nani Bhattacharya
- (14) Shri Harbhajan Lakha
- (15) Shri Rajdev Singh
- (16) Shri A.K. Roy
- (17) Prof. Saif-ud-Din Soz

Shri Mufti Mohammed Sayeed replied to the debate.

On the motion for consideration of the Bill, the House divided; Ayes 249; Noes 3.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha and in accordance with the Constitution.

(Lok Sabha adjourned at 4.35 P.M. and re-assembled at 5.35 P.M.)

8. Adjournment Motion

At 5.35 P.M., Shri B. Shankaranand, when called by the Chair to move his Adjournment Motion, did not move the motion.

9. Announcement by Deputy Speaker

The Deputy Speaker made an announcement regarding cancellation of sitting of the House on the 3rd October, 1990 on account of Prophet Mohammad Sahib's Birthday (Milad-un-Nabi).

5.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th October, 1990)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Thursday, October 4, 1990 / Asvina 12, 1912 (Saka)

No. 85

11.04 A.M.

1. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding the unprecedented situation resulting in a total collapse of administration, police atrocities on students and Youth, desperate acts of self-immolation by young girls and boys and loss of precious lives in the agitation against the Government's decision on the Mandal Commission Report, given notices of by Sarvashri B. Shankaranand and Harish Rawat.

Shri B. Shankaranand, who had secured first place in the ballot, then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 2 P.M

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A Statement (Hindi and English versions) regarding causes for and remedial steps taken on Audit comments on the Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1985-86.
- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.

- (3) A copy of the Notification No. G.S.R. 562(E) (Hindi and English versions) published in the Gazette of India dated the 8th June, 1990, together with an explanatory memorandum, making certain amendments to Notification No. 204 / 84-Customs, dated the 20th July, 1984 regarding insertion of silver bullion in the said Notification under Section 159 of the Customs Act, 1962.
- (4) A copy of the Notification No. G.S.R. 547(E) (Hindi and English versions) published in the Gazette of India dated the 5th June, 1990, together with an explanatory memorandum, seeking to provide that the 1st day of July, 1990 as the date from which the provisions of Chapter V of the Finance Act, 1990 shall come into force issued under Section 71 of the said Act.
- (5) A copy of the Notification No. G.S.R. 548(E) (Hindi and English versions) published in the Gazette of India dated the 5th June, 1990, together with an explanatory memorandum, regarding exemption to passengers travelling on US dollar fare tickets from Inland Air Travel with effect from the 1st July, 1990 under Section 49 of the Finance Act, 1989.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1988-89 along with Audit Accounts.
 (ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1988-89.

3. Motion Under Rule 388

Shri Mufti Mohammad Sayeed moved the following motion:—

“That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha be suspended in its application to the motions for leave to introduce, consideration and passing of the Constitution (Seventy-sixth Amendment) Bill, 1990, during the current session of Lok Sabha.”

The motion was adopted.

4. Government Bill—Introduced

The Constitution (Seventy-sixth Amendment) Bill, 1990 (Amendment of article 356).

5. Government Bill—Passed

The Constitution (Seventy-sixth Amendment) Bill, 1990 (Amendment of article 356).

The motion for consideration of the Bill was moved by Shri Mufti Mohammed Sayeed.

On the motion for consideration of the Bill, the House divided, Ayes *380; Noes *3. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-Clause consideration of the Bill was then taken up.

On the motion for adoption of Clause 2, the House divided; Ayes *352; Noes *3.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mufti Mohammed Sayeed.

The following Members took part in the debate:—

- (1) Shri A.K. Roy
- (2) Dr. Thambi Durai
- (3) Smt. Bimal Kaur Khalsa
- (4) Shri Inderjit
- (5) Shri Mufti Mohammed Sayeed

* Subject to correction

On the motion, the House divided; Ayes *432; Noes *4. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

6. Submissions

In response to submissions made by the Members:—

(1) the Minister of External Affairs apprised the House of the assistance rendered by the Indian High Commission in London for the late Chief Justice of India, Shri Sabyasachi Mukharjee, during his illness.

** (2) the Prime Minister clarified the position regarding setting up of Development Boards for Vidharba, Marathwada and other regions in Maharashtra.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.48 P.M.)

7. Adjournment Motion

At 3.10 P.M. Shri B. Shankranand moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri Samarendra Kundu
- (2) Shri Madan Lal Khurana
- (3) Shri Somnath Chatterjee
- (4) Shri Indrajit Gupta
- (5) Shri Kamal Nath
- (6) Shri Chitta Basu
- (7) Shri Kadambur M.R. Janarthanan
- (8) Shri Hari Kishore Singh
- (9) Shri Jagpal Singh

* Subject to correction

** At 3.05 P.M.

- (10) Kumari Mayawati
- (11) Shri Udai Pratap Singh
- (12) Major D.D. Khanoria
- (13) Shri Vishwanath Pratap Singh

The motion was negatived.

8. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4th October, 1990, Rajya Sabha agreed without any amendment to the Constitution (Seventy-sixth Amendment) Bill, 1990, as passed by Lok Sabha on the 4th October, 1990.

9. Matters under Rule 377

(1) Shri Mandhata Singh raised a matter regarding need to instruct State Governments to ensure minimum civic amenities in villages.

(2) Smt. Vasundhara Raje raised a matter regarding need to supply more raw material to small scale units like Zenith Carbon, Maniyer Metals etc.

(3) Shri Sanat Kumar Mandal raised a matter regarding need to take necessary steps for overall development of Sunderbans area in West Bengal.

(4) S. Atinder Pal Singh raised a matter regarding need to remove discontentment among the Sikhs in Punjab.

(5) Shri K. Pradhani raised a matter regarding need to provide more funds for SC/ST students living in hostels of educational institutions, particularly in Orissa.

7.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th October, 1990)

K.C. RASTOGI,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, October 5, 1990 / Asvina 13, 1912 (Saka)

No. 86

11.04 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Charanjit Singh, a member of Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The Punjab National Bank Officer Employees' (Conduct) Amendment Regulations, 1988 published in the Gazette of India dated the 13th May, 1989.
 - (ii) The Allahabad Bank Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No. Legal/1/90 in the Gazette of India dated the 17th February, 1990.
 - (iii) The Central Bank of India Officer Employees' (Conduct) Amendment Regulations, 1976 published in Notification No. G.S.R. CO-PRS-LEGAL-89/136 in the Gazette of India dated the 18th February, 1989 together with a corrigendum thereto published in Notification No. CO:PRS:LEGAL:89:1360 dated the 30th September, 1989.
 - (iv) The Syndicate Bank Officer Employees' (Conduct) Amendment Regulations, 1988 published in Gazette of India dated the 24th December, 1988.
 - (v) The Union Bank of India Officer Employees' (Conduct) Amendment Regulations, 1976 published in Notification No. CO/TRD/3942/88/GSR in the Gazette of India dated the 21st May, 1988 together with corrigenda thereto published in the Gazette of India dated the 10th June, 1989 and the 30th September, 1989.

- (5) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items No. (i) and (iii) to (v) of (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) The Oriental Bank of Commerce Officer Employees' (Conduct) Amendment Regulations, 1982 published in Notification No. 3903 in the Gazette of India dated the 12th March, 1988 together with a corrigendum thereto published in Notification No. 3907 dated the 15th April, 1989.
 - (ii) Amendment to Regulation 20(4) of the Andhra Bank Officer Employees' (Conduct) Regulations, 1982.
- (7) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Appellate Tribunal for Forfeited Property (Procedure) Rules, 1989 (Hindi and English versions) published in the Notification No. S.O. 70(E) in the Gazette of India dated the 22nd January, 1990, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 together with a corrigendum thereto published in Notification No. S.O. 201(E) dated the 8th March, 1990.

3. Assent to Bill

Secretary-General laid on the Table the Constitution Sixty-seventh Amendment) Bill, 1990, passed by the Houses of Parliament during the second part of the current session and assented to.

4. Amendment to Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha

Secretary-General laid on the Table a copy of the amendment to Direction 10A (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Report of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ishwar Choudhary laid on the Table the Report (Hindi and English versions) on Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Bhubaneshwar, Koraput, Visakhapatnam and Hyderabad during June, 1990.

6. Statutory Resolution—Adopted

Shri Mufti Mohammed Sayeed moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 11th May, 1987, in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th November, 1990.”

(Lok Sabha adjourned at 12.02 P.M. and re-assembled at 12.25 P.M.)

(Lok Sabha adjourned at 12.26 P.M. and re-assembled at 2.04 P.M.)

The following members took part in the debate:—

- (1) Shri P. Chidambaram
- (2) Shri Rajdev Singh
- (3) Prof. N.G. Ranga
- (4) S. Atinder Pal Singh
- (5) Dr. Thambi Durai
- (6) Smt. Geeta Mukherjee
- (7) Shri Arif Baig
- (8) Shri Sontosh Mohan Dev
- (9) Smt. Bimal Kaur Khalsa
- (10) Shri Kirpal Singh
- (11) Dr. Biplab Dasgupta
- (12) Shri Harbhajan Lakha
- (13) Ch. Ram Prakash

Shri Vishwanath Pratap Singh replied to the debate.

The Resolution was adopted.

7. Submissions

Further to the statement made on 4 October, 1990, the Minister of External Affairs informed the House of the Government's decision that a sitting Judge of the Supreme Court or a senior Judge of a High Court would be asked to look into the facts about the assistance rendered and attention paid by the High Commission in London to the Late Chief Justice of India, Shri Sabyasachi Mukharjee during his illness.

The Minister of Law and Justice also informed of the facilities which would be extended to the widow of the late Chief Justice.

8. Discussion under Rule 193

Shri H.K.L. Bhagat raised a discussion on the communal disturbances in Gonda in Uttar Pradesh and elsewhere in the country.

The following members took part in the debate:—

- (1) Shri Brij Bhushan Tiwari
- (2) Shri Rajveer Singh
- (3) Shri C.K. Jaffer Sharief
- (4) Smt. Subhasini Ali
- (5) Shri Mitrasen Yadav
- (6) Dr. (Smt.) Rajendra Kumari Bajpai
- (7) Shri Yuvraj
- (8) Shri Ram Naik
- (9) Shri Kadambur M.R. Janarthanan
- (10) Shri Ram Krishna Yadav
- (11) Shri T. Basheer
- (12) Shri Nani Bhattacharya
- (13) Shri Chitta Basu
- (14) Shri Ebrahim Sulaiman Sait
- (15) Shri Sultan Salahuddin Owaisi
- (16) Shri Gumanmal Lodha

- (17) Shri R.N. Rakesh
- (18) S. Atinder Pal Singh
- (19) Shri Kalka Dass
- (20) Shri Ramesh Chennithala

Shri Subodh Kant Sahay replied to the discussion. The discussion was concluded.

9. Resolution—Adopted

The Speaker placed the following Resolution before the House:—

“This House reiterates its commitment to the ideal of a democratic secular State; to harmony in our society and to amity between all sections of our people. Rising above all other considerations, it is our commitment to harmony and to accord in the Nation, that persuades us to unanimously appeal to the people of our country not to dilute this tenet enshrined in our Constitution. Any and all issues that have a potential for divisive and communal discord amongst our citizens can be resolved through discussion and discourse and not by forcible means or by offending the sentiments of any community.”

The Resolution was adopted unanimously.

10. Matters under Rule 377

As directed by the Chair, the following Members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:—

(1) Shri Shantaram Potdukhe regarding need to give clearance to the irrigation projects of Vidharbha region in Maharashtra.

(2) Shri C.P. Mudalagiriappa regarding need to provide financial assistance to the Government of Karnataka to rehabilitate devadasis.

(3) Shri Harish Rawat regarding need to set up T.V. towers in hilly areas of Uttar Pradesh.

(4) Shri Sarju Prasad Saroj regarding need to provide financial assistance to the Government of Uttar Pradesh for construction/repair of National Highways, particularly National Highway passing through Mohanlal Gunj parliamentary constituency.

(5) Shri Ramjilal Suman regarding need to set up a Bench of Allahabad High Court at Agra, Uttar Pradesh.

(6) Shri Kalka Dass regarding need to take action against the persons involved in damaging statues of Dr. Ambedkar.

(7) Shri Ajoy Mukhopadhyay regarding need to ensure direct purchase of raw jute through Jute Corporation of India and also revise its remunerative price.

(8) Shri Rajdev Singh regarding need to ensure purchase of paddy by official agencies in Punjab.

(9) Shri Gopi Nath Gajapathi regarding need to enact legislation for acceptance of human bodies after death for promoting medical research.

(10) Shri Govindchandra Munda regarding need to regularise the services of Extra Departmental Employees in P & T.

(11) Shri Manik Sanyal regarding need to look into the problems faced by Indians living on Indo-Bhutan border.

(12) Shri Bhogendra Jha regarding need to take steps for the overall development of North Bihar.

(13) Shri Dasai Choudhary regarding need to set up a T.V. relay centre either at Virol or Kusheshwar in Rosra, Bihar.

(14) Shri A.K. Roy regarding need to settle the Jharkhand issue amicably.

11. Valedictory References

The Speaker and Shri P. Upendra made valedictory references on the conclusion of the Second Part of Third Session of Ninth Lok Sabha.

(Lok Sabha adjourned sine die at 10.06 P.M.)

K.C. RASTOGI,
Secretary-General.